

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE

AT CHENNAI

(UNDER S.14 R/W S.18 OF THE NATIONAL GREEN TRIBUNAL ACT,2010)

O.A No. 276 of 2024

(Amended vide Order dated 17.07.2025 passed in I.A. No. 152 of 2024, I.A. No. 09 of 2025 & I.A. No. 48 of 2025)

In the matter of:

S.P. Surendranath Karthik,

S/o. K.R. Subramanian,

17/7, Vidyodaya, 1st Cross Street,

T. Nagar, Chennai – 600 017

...Applicant

Vs.

1. Chennai Metropolitan Development Authority (CMDA),

II Floor, West Wing, ThalaMuthu-Natarajan Building,

No.01, Gandhi-Irwing Road, Ansari Estate,

Egmore, Chennai – 600 008 & 19 Ors.

(The 5th to 7th Respondents Impleaded
vide Order dated 17.07.2025 in I.A. 48 of 2025)

(The 8th to 14th Respondents Impleaded
vide Order dated 17.07.2025 I.A. 152 of 2024 & I.A. 09 of 2025)

(The 15th to 18th Respondents Impleaded
vide Order dated 17.07.2025 in I.A. 48 of 2025)

(The 19th & 20th Respondents Suo Moto
Impleaded vide Order dated 17.07.2025)

...Respondents

MEMO FILED ON BEHALF OF THE APPLICANT

It is hereby informed to this Hon'ble Tribunal that as per the Order dated 17.07.2025 passed in I.A. No. 152 of 2024, I.A. No. 09 of 2025 & I.A. No. 48 of 2025 in O.A. No.276 of 2024 by this Hon'ble Tribunal, we are herewith filing the Clean Copy of the Original Application in O.A. No.276 of 2024, along with the Amendments carried out. Therefore, it is humbly prayed that this memo may be taken on record and appropriate orders shall be passed in this regard in the interest of equity and justice.

Dated at Chennai on this the 30th day of September, 2025.

T. Jeevan Rami

COUNSEL FOR APPLICANT

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE
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S/o. K.R. Subramanian,
17/7, Vidyodaya, 1st Cross Street,
T. Nagar,
Chennai-600017

...Applicant

Vs

1. Chennai Metropolitan Development Authority (CMDA),
II Floor, West Wing, ThalaMuthu-Natarajan Building,
No.01, Gandhi-Irwing Road, Ansari Estate,
Egmore, Chennai -600008.
2. Director of Town and Country Planning,
3rd Floor, C & E Market Road,
Koyambedu, Chennai - 600 107.
3. Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai - 600 032
4. Greater Chennai Corporation
Ripon Building, Poonamallee High Road,
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(The 15th to 18th Respondents Impleaded vide Order dated 17.07.2025 in I.A. 48 of 2025)

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20. Department of Municipal Administration and Water Supply,
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 Ph: 044-256655660.

(The 19th & 20th Respondents Suo Moto Impleaded vide Order dated 17.07.2025)

...Respondents

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Dated at Chennai on this the 30th day of September, 2025.

T. Kiran Rani
COUNSEL FOR APPLICANT

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DATES AND EVENTS

DATES	EVENTS
08.04.2023	An Article titled " <i>Greater Chennai Corporation pushes trash into 'Ramsar site' Pallikaranai marshlands</i> " was published by the Times of India, wherein it was stated that the waste encroaching the marshland would lead to leakage of chemicals. The same must be scientifically removed and managed, and the dumping must be stopped, and it can be processed locally.
10.01.2023	The 1 st Respondent issued the Approval of Sholavaram Panchayat Union Layout of House sites in S.Nos.103/3, 108/2,3,4,5, 110/1,2,3, 112/1,117/2,118/1&2 of Siruniyam Village
10.01.2023	The 1 st Respondent issued the Approval of Poonamallee Panchayat Union Layout of House sites in S.Nos.28, 29/1,2, 32/2, 33, 34, 35, 36,37/1,2, 38, 39/1,2, 40, 41, 45, 47/3, 57/1, 2A, 2B,2C,2D,2E,2F,2G, 76/1A,2A,77/1A1,77/1C,78,80/1A,1B,81,82,83,84,85/2,86,87/1,2B,3 B,94/1,2,3,95/1,96/1,2,97/3,106,108,109/1A,1B1,1B2,1C,1D1&2A of Kilmanambedu Village
18.01.2023	The 1 st Respondent issued the Approval of Greater Chennai Corporation Layout of House sites in T.S. No:7/1(OLD

	S.NO.276,277,278 & 279/1) BLOCK-18, WARD-G of Thiruvottiyur Village
20.01.2023	The 1 st Respondent issued the Approval of Kundrathur Panchayat Union Layout of House sites in S.Nos. 331/1,2A&2B, 332/1,2,&3, 333 AND 334 of Palanthandalam village
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14.02.2024	The 1 st Respondent issued the Approval of Poonamallee Panchayat Union Limit Layout of house sites in S. Nos:153/7, 8, 227/11F, 14, 15, 16A, 16B, 19, AND 228/2, 3 of Chembarambakkam Village
07.03.2024	The 1 st Respondent issued the Approval of Kattankolathur Panchayat Union Layout of House sites in S.Nos.6/3B, 17/1B, 18/1A,1B,1C,2A,2B,21/1,22/1A,2pt,3pt,23/2A,2B,24/1A1,1A2B,1B, 2A,2B,25/1A,1B,1C1,1C2,2,26/2A2B,27/2A,40/1A,1B1,1B2& 41/2A of Vandalur Village
14.08.2024	Representation dated 14.08.2024 sent by the Applicant to the Respondents
14.08.2024	RTI dated 14.08.2024 sent by the Applicant to the Respondents

Dated at Chennai on this the 30th day of September, 2025.

COUNSEL FOR APPLICANT

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S/o. K.R. Subramanian

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II Floor, West Wing, Thalamuthu-Natarajan Building,

& 19 Ors.

...Respondents

SYNOPSIS

The biggest challenge that has been faced by the Greater Chennai Corporation is that the entire garbage that has emerged from the city has been dumped in Pallikaranai marshlands, even though the city is not able to cope with the waste that has been generated. This problem can be dealt by implementation of MSW rules at grass root level, which will include basic criteria, like "In residential or predominantly residential developments with dwelling units exceeding 100 in number, the layout design should include waste management infrastructure and atleast a closed non-polluting storage provision for solid waste storage within the premises preferably with direct access from the abutting road shall be provided so that the local body can collect this stored waste from it line with the provisions of law which are already in place, The Applicant submits that very recently, the Applicant came across the following layouts that has been approved by the Chennai Metropolitan Development Authority (CMDA) and the reference detail are here as follows:

S.No.	Approval No. PPD/L.O. No.	Local Body
1	12/2023	Poonamallee PU
2	15/2023	Sholavaram PU
3	18/2023	Greater Chennai Corporation
4	19/2023	Kundrathur PU
5	21/2023	Kundrathur PU
6	39/2023	Sholavaram PU
7	10/2024	St. Thomas Mount PU
8	12/2024	Kundrathur PU
9	30/2024	Poonamallee PU
10	32/2024	Kattankolathtur PU

For every approved residential layout of more than 100 units/plots, the approval as well as the Respondents will have to provide for compulsory solid waste treatment space there is no specific area prescribed for setting up a solid waste management plan as per the MSW Rules, 2016 in the aforesaid approved layouts are not in compliance with Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019. For this reason, these layouts have to be cancelled or appropriate action should be taken against issuance of such approval. The Applicant submits that in addition to the above said layouts, it is to be noted that in every layout that has been approved by the Chennai Metropolitan Development Authority (CMDA) or by the Directorate of Town and Country Planning (DTCP), they are not in compliance of Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019 and as a result, the aforesaid layouts would not be in compliance with the MSW Rules, 2016 as well. It is also to be noted that the municipal authority has been vested with wide powers for the purpose of implementation of MSW Rules, 2016. Therefore, the present application has been filed by this applicant before this Hon'ble Court.

Dated at Chennai on this the 30th day of September, 2025.

T. Kiran Rani
COUNSEL FOR APPLICANT

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II Floor, West Wing, ThalaMuthu-Natarajan Building,
No.01, Gandhi-Irwing Road, Ansari Estate,6
Egmore, Chennai -600008.
2. Director of Town and Country Planning,
3rd Floor, C & E Market Road,
Koyambedu, Chennai - 600 107.
3. Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai - 600 032
4. Greater Chennai Corporation
Ripon Building, Poonamallee High Road,
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(The 5th, 6th & 7th Respondents Impleaded vide Order dated 17.07.2025 in I.A. 48 of 2025)
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13. Cloud Nine Developers and Homes,

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Also at 10-2-289/120/49/26,

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(The 8th to 14th Respondents Impleaded vide Order dated 17.07.2025 I.A. 152 of 2024 & I.A. 09 of 2025)

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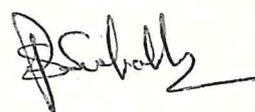
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18. Block Development Officer,

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Email: bdmou.tnkpm@nic.in

Ph: 7402606086, 044-22233667.

(The 15th to 18th Respondents Impleaded vide Order dated 17.07.2025 in I.A. 48 of 2025)

19. Rural Development & Panchayat Raj,

Additional Chief Secretary to Government,

Secretariat, Fort.St.George,

Chennai-600 009.

Ph: 044- 25670491.

20. Department of Municipal Administration and Water Supply,

Principal Secretary to Government,

Secretariat, Chennai - 600 009.

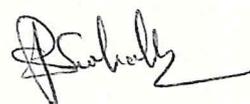
Ph: 044-256655660.

(The 19th & 20th Respondents Suo Moto Impleaded vide Order dated 17.07.2025)

...Respondents

**APPLICATION FOR DIRECTION UNDER S.14 (1) R/W S.18 OF THE
NATIONAL GREEN TRIBUNAL ACT,2010**

- 1) The address of the Applicant is as given above for the purpose of service of notices, the same may be served upon their Counsel KNS Law Chambers, having office at No.17/7, Vidyodaya 1st Cross Street, T. Nagar, Chennai 600017.
- 2) The addresses of the Respondents are as given above for the service of notices of the application.
- 3) The Applicant above-named begs to present the Memorandum of Application on the facts and grounds set-out hereunder:
- 4) **Facts in brief:**
 - a. The Applicant submits that he is a dutiful citizen of India and has been actively participating in creation of a system for waste management as per the MSW Rules in and around the State of Tamil Nadu, and with assistance of this Hon'ble Tribunal, has been able to prevent various instances of illegal dumping in the city of Chennai. The Applicant further submits that he has also been part of a large action initiated for restoration of the Madipakkam Lake extending to about 100 acres in their locality and currently the entire lake is protected and conserved as a natural resource.



- b. The Applicant submits he has preferred this Application with respect to various layouts already approved by the Chennai Metropolitan Development Authority, the 1st Respondent herein, in violation of the MSW Rules, 2016 and the Tamil Nadu Combined Building Rules without providing a provision for compost yard and mechanism for waste management.
- c. The Applicant submits that the cause of action for filing this application arose on the following occasions when the 1st Respondent had issued the layout approvals:

- On 10.01.2023 Sholavaram Panchayat Union Layout of House sites in **S.Nos.103/3,108/2,3,4,5,110/1,2,3,112/1,117/2,118/1&2** of Siruniyam Village.
- On 10.01.2023 Poonamallee Panchayat Union Layout of House sites in **S.Nos.28,29/1,2,32/2,33,34,35,36,37/1,2,38,39/1,2,40,41,45,47/3,57/1,2A,2B,2C,2D,2E,2F,2G,76/1A,2A,77/1A1,77/1C,78,80/1A,1B,81,82,83,84,85/2,86,87/1,2B,3B,94/1,2,3,95/1,96/1,2,97/3,106,108,109/1A,1B1,1B2,1C,1D1&2A** Of Kilmanambedu Village.
- On 18.01.2023 Greater Chennai Corporation Layout of House sites in **T.S. No:7/1(OLD S.NO.276,277,278 & 279/1) BLOCK-18, WARD-G** of Thiruvottiyur Village
- On 20.01.2023 Kundrathur Panchayat Union Layout of House sites in **S.Nos. 331/1,2A&2B, 332/1,2,&3, 333 AND 334** of Palanthandalam village
- On 20.01.2024 Kundrathur Panchayat Union Layout of House sites in **S.Nos180/3A,190,191/2,3,4,5A&5B,198/2,199,200/1&2,202/1&2,203/1,204/1,2,&3, AND 460/4B** of Nandambakkam Village.
- On 02.02.2023 Sholavaram Panchayat Union Layout of House sites in **S.Nos.84,85/1,2A1,89/1A,2,90/1,2&107/1** of Sothuperumbedu village
- On 19.01.2024 Kundrathur Panchayat Union Layout of House sites in **S.Nos.273/1,2A,2B,274/7 AND274/8** of Kavanur Village
- On 19.01.2024 St.Thomas Mount Panchayat Union Layout of House sites in **S.Nos. 238/1B, 2A1, 2A2, 2B1, 2B2,3,4,5A,5B,6, 239/1B4A, 1B4B,242/2A,2B,3,4A,4B2A2&242/4B2B** of Agaramthen Village.
- On 14.02.2024 Poonamallee Panchayat Union Limit Layout of house sites in **S.Nos:153/7, 8, 227/11F, 14, 15, 16A, 16B, 19, AND 228/2, 3** of Chembarambakkam Village
- On 07.03.2024 Kattankolathur Panchayat Union Layout of House sites in **S.Nos.6/3B,17/1B,18/1A,1B,1C,2A,2B,21/1,22/1A,2pt,3pt,23/2A,2B,24/1A1,1A2B,1B,2A,2B,25/1A,1B,1C1,1C2,2,26/2A2B,27/2A,40/1A,1B1,1B2& 41/2A** of Vandalur Village

- d. When the Applicant on 14.08.2024, sent a Representation dated 14.08.2024 to the Respondents seeking action against the Not-implementation of solid waste management Rules as per Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019 read with Municipal Solid Waste Rules, 2016 and the Applicant also sent a RTI dated 14.08.2024 to the Respective Public Information Officers of the Respondents pertaining to the implementation of solid waste management Rules as per Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019 read with Municipal Solid Waste Rules, 2016.
- e. The Applicant submits that with respect to the Greater Chennai Corporation, the 4th Respondent herein who has not been able to manage the wastes generated in the city and has been using Pallikaranai marshlands for dumping as reported on 08.04.2023 by The Times of India as article "**Greater Chennai Corporation pushes trash into 'Ramsar site' Pallikaranai marshlands**", which states that *"the TOI spotted workers of Urbaser Sumeet, GCC's Solid Waste Management contractor for South Chennai, pushing fresh waste on the border of the dump yard into flatter and newer parts of the marshland. Since there is no physical boundary demarcating the 220 acres of the dump yard from 1,482 acres of the marshland area, waste dumping goes unchecked. The dump yard itself is on the marshland and the civic body is not supposed to dump waste in newer areas. But several areas filled with greenery and water are now filled with waste. GCC Chief Engineer (solid waste management department) N Mahesan denied this. About 94 acres in the interior of the dump yard had been bio-mined and waste cannot be dumped there, he said. 'Waste dumped only in spots allotted by GCC' Mahesan said, We have slightly extended the border of the dump yard. I inspected the spot and waste is dumped within our boundaries. We are not expanding it. We have allotted two spots for Urbaser which is dumping it there. Urbaser Sumeet General Manager Jai Kiran said waste was being dumped only in spots allotted by the corporation. With the marshland having shrunk from more than 13,000 acres (5,260 hectares) to just 1,482 acres (599 hectares) in about 50 years, experts said the walls should be built to differentiate it from the dump yard. Waste encroaching the marshland would lead to leakage of chemicals. It must be scientifically removed and managed, and dumping stopped, said Geo Damin, solid waste management expert. Others want decentralized dumping. Why should all the waste keep coming to perungudi? It can be processed locally, said S Janakarajan, a development economist. There must be a detailed study on hard metal contamination in the marshland. Past studies done by Anna University showed presence of salt, heavy metals, chemicals from plastic and methane in the marshland."*



- f. The Applicant submits that very recently, the Applicant came across the following layouts that has been approved by the Chennai Metropolitan Development Authority (CMDA) and the reference detail are here as follows:

S.No.	Approval No. PPD/L.O. No.	Local Body
1	12/2023	Poonamallee PU
2	15/2023	Sholavaram PU
3	18/2023	Greater Chennai Corporation
4	19/2023	Kundrathur PU
5	21/2023	Kundrathur PU
6	39/2023	Sholavaram PU
7	10/2024	St.Thomas Mount PU
8	12/2024	Kundrathur PU
9	30/2024	Poonamallee PU
10	32/2024	Kattankolathur PU

- g. The Applicant submits that the 1st Respondent has not ensured that a separate space for segregation, storage, decentralised processing of solid waste has been established as per Rule 11(1)(g) of The Solid Waste Management Rules, 2016, which states as follows:

“direct the town planning department of the State and local bodies to ensure that a separate space for segregation, storage, decentralised processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square”.

- h. The Applicant submits that it is essential and necessary for any approval to be in accordance with Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019, which states as follows:

“In residential or predominantly residential developments with dwelling units exceeding 100 in number, the layout design should include waste management infrastructure and atleast a closed non-polluting storage provision for solid waste storage within the premises preferably with direct access from the abutting road shall be provided so that the local body can collect this stored waste from it”.

- i. The Applicant submits that for every approved residential layout of more than 100 units/plots, the approval as well as the applicant will have to provide for compulsory solid waste treatment space. The Applicant further submits that there is no specific area prescribed for setting up a solid waste management plan as per the MSW Rules, 2016 in the aforesaid layouts.

- j. The Applicant submits that for this reason, these layouts have to be cancelled, or appropriate action should be taken against issuance of such approval.



- k. The Applicant submits that in addition to the above said layouts, it is to be noted that in every layout that has been approved by the Chennai Metropolitan Development Authority (CMDA) or by the Directorate of Town and Country Planning (DTCP), they are not in compliance of Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019 and as a result, the aforesaid layouts would not be in compliance with the MSW Rules, 2016 as well. It is also to be noted that the municipal authority has been vested with wide powers for the purpose of implementation of MSW Rules, 2016 which includes punitive action as well.

5) GROUNDS

- a. The Applicant submits that the 1st Respondent, Chennai Metropolitan Development Authority (CMDA) has failed to ensure specific space in the approved layout for the solid waste storage, Under Rule 11(1)(g) of The Solid Waste Management Rules, 2016, the 1st Respondent, has issued the illegal approval to the Approval No. PPD/L.O. No.

- Poonamallee Panchayat Union Limit Layout of house sites in **S.Nos:153/7,8,227/11F,14,15,16A,16B,19,AND228/2,3** of Chembarambakkam Village
- Kundrathur Panchayat Union Layout of House sites in **S.Nos.273/1,2A,2B,274/7 AND274/8** of Kavanur Village
- Kundrathur Panchayat Union Layout of House sites in **S.Nos. 180/3A,190,191/2,3,4,5A&5D,198/2,199,200/1&2,203/1,204/1,2,&3, AND 460/43** of Nandambakkam Village
- Greater Chennai Corporation Layout of House sites in **T.S. No:7/1(OLD S.NO.276,277,278 & 279/1) BLOCK-18, WARD-G** of Thiruvottiyur Village
- Sholavaram Panchayat Union Layout of House sites in **S.Nos.103/3,108/2,3,4,5,110/1,2,3,112/1,117/2,118/1&2** of Siruniyam Village
- Poonamallee Panchayat Union Layout of House sites in **S.Nos. 28,29/1,2,32/2,33,34,35,36,37/1,2,38,39/1,2,40,41,45,47/3,57/1,2A,2B,2C,2D,2E,2F,2G,76/1A,2A,77/1A1,77/1C,78,80/1A,1B,81,82,83,84,85/2, 86,87/1,2B,3B,94/1,2,3,95/1,96/1,2,97/3,106,108,109/1A,1B1,1B2,1C,1D1&2A** of Kilmanambedu Village
- Kattankolathur Panchayat Union Layout of House sites in **S.Nos. 6/3B,17/1B,18/1A,1B,1C,2A,2B,21/1,22/1A,2pt,3pt,23/2A,2B,24/1A1,1A2B,1B,2A,2B,25/1A,1B,1C1,1C2,2,26/2A2B,27/2A,40/1A,1B1,1B2& 41/2A** of Vandalur Village



- Kundrathur Panchayat Union Layout of House sites in **S.Nos. 331/1,2A&2B, 332/1,2 & 3, 333 AND 334** of Palanthandalam village
 - Sholavaram Panchayat Union Layout of House sites in **S.Nos.84,85/1,2A1,89/1A,2,90/1,2&107/1** of Sothuperumbedu village
 - St.Thomas Mount Panchayat Union Layout of House sites in **S.Nos.238/1B,2A1,2A2,2B1,2B2,3,4,5A,5B,6,239/1B4A,1B4B,242/2A, 2B,3,4A,4B2A2&242/4B2B** of Agaramthen Village
- b. The Applicant submits that the 1st Respondent, Chennai Metropolitan Development Authority (CMDA) has failed to ensure specific space in the approved layout for the solid waste storage, Under Rule17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019, the 1st Respondent, has issued the illegal approval to the Approval No. PPD/L.O. No.
- Poonamallee Panchayat Union Limit Layout of house sites in **S.Nos:153/7,8,227/11F,14,15,16A,16B,19,AND228/2,3**of Chembarambakkam Village
 - Kundrathur Panchayat Union Layout of House sites in **S.Nos.273/1,2A,2B,274/7 AND274/8** of Kavanur Village
 - Kundrathur Panchayat Union Layout of House sites in **S.Nos. 180/3A,190,191/2,3,4,5A&5D,198/2,199,200/1&2,203/1,204/1,2,&3, AND 460/43** of Nandambakkam Village
 - Greater Chennai Corporation Layout of House sites in **T.S. No:7/1(OLD S.NO.276,277,278 & 279/1) BLOCK-18, WARD-G** of Thiruvottiyur Village
 - Sholavaram Panchayat Union Layout of House sites in **S.Nos.103/3,108/2,3,4,5,110/1,2,3,112/1,117/2,118/1&2** of Siruniyam Village
 - Poonamallee Panchayat Union Layout of House sites in **S.Nos. 28,29/1,2,32/2,33,34,35,36,37/1,2,38,39/1,2,40,41,45,47/3,57/1,2A,2B,2 C,2D,2E,2F,2G,76/1A,2A,77/1A1,77/1C,78,80/1A,1B,81,82,83,84,85/2, 86,87/1,2B,3B,94/1,2,3,95/1,96/1,2,97/3,106,108,109/1A,1B1,1B2,1C,1 D1&2A** Of Kilmanambedu Village
 - Kattankolathur Panchayat Union Layout of House sites in **S.Nos. 6/3B,17/1B,18/1A,1B,1C,2A,2B,21/1,22/1A,2pt,3pt,23/2A,2B,24/1A1,1 A2B,1B,2A,2B,25/1A,1B,1C1,1C2,2,26/2A2B,27/2A,40/1A,1B1,1B2& 41/2A** of Vandalur Village
 - Kundrathur Panchayat Union Layout of House sites in **S.Nos. 331/1,2A&2B, 332/1,2,&3, 333 AND 334** of Palanthandalam village
 - Sholavaram Panchayat Union Layout of House sites in **S.Nos.84,85/1,2A1,89/1A,2,90/1,2&107/1** of Sothuperumbedu village

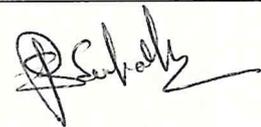


- St.Thomas Mount Panchayat Union Layout of House sites in **S.Nos.238/1B,2A1,2A2,2B1,2B2,3,4,5A,5B,6,239/1B4A,1B4B,242/2A,2B,3,4A,4B2A2&242/4B2B** of Agaramthen Village
- c. The Applicant submits that the 2nd Respondent has failed to ensure identification and allocation of suitable land to the local bodies within one year for setting up of processing and disposal facilities for solid wastes and incorporate them in the master plans (land use plan) of the State or as the case may be, cities through metropolitan and district planning committees or town and country planning department .Under Rule 11(f) of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019
- d. The Applicant submits that the Respondent has not followed Rule 15(ze) of Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations, The Respondent has failed to properly scrutinize and implement the MSW Rules, which specifically mandates that facilities for Solid Waste should be present as per the MSW rules the layout placed for approval. The Following are the list of Approvals granted that are not in compliance with the Rules No. PPD/L.No.
- Poonamallee Panchayat Union Limit Layout of house sites in **S.Nos:153/7, 8, 227/11F, 14, 15, 16A, 16B, 19, AND 228/2, 3** of Chembarambakkam Village
 - Kundrathur Panchayat Union Layout of House sites in **S.Nos.273/1,2A,2B,274/7 AND274/8** of Kavanur Village
 - Kundrathur Panchayat Union Layout of House sites in **S.Nos. 180/3A,190,191/2,3,4,5A&5D,198/2,199,200/1&2,203/1,204/1,2, &3, AND 460/43** of Nandambakkam Village
 - Greater Chennai Corporation Layout of House sites in **T.S. No:7/1(OLD S.NO.276,277,278 & 279/1) BLOCK-18, WARD-G** of Thiruvottiyur Village
 - Sholavaram Panchayat Union Layout of House sites in **S.Nos.103/3,108/2,3,4,5,110/1,2,3,112/1,117/2,118/1&2** of Siruniyam Village
 - Poonamallee Panchayat Union Layout of House sites in **S.Nos. 28,29/1,2,32/2,33,34,35,36,37/1,2,38,39/1,2,40,41,45,47/3,57/1,2A,2B,2C,2D,2E,2F,2G,76/1A,2A,77/1A1,77/1C,78,80/1A,1B,81,82,83,84,85/2, 86,87/1,2B,3B,94/1,2,3,95/1,96/1,2,97/3,106,108,109/1A,1B1,1B2,1C,1D1&2A** Of Kilmanambedu Village
 - Kattankolathur Panchayat Union Layout of House sites in **S.Nos. 6/3B,17/1B,18/1A,1B,1C,2A,2B,21/1,22/1A,2pt,3pt,23/2A,2B,24/1A1,1A2B,1B,2A,2B,25/1A,1B,1C1,1C2,2,26/2A2B,27/2A,40/1A,1B1,1B2& 41/2A** of Vandalur Village

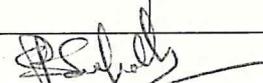


- Kundrathur Panchayat Union Layout of House sites in **S.Nos. 331/1,2A&2B, 332/1,2,&3, 333 AND 334** of Palanthandalam village
 - Sholavaram Panchayat Union Layout of House sites in **S.Nos.84,85/1,2A1,89/1A,2,90/1,2&107/1** of Sothuperumbedu village
 - St. Thomas Mount Panchayat Union Layout of House sites in **S.Nos.238/1B,2A1,2A2,2B1,2B2,3,4,5A,5B,6,239/1B4A,1B4B,242/2A, 2B,3,4A,4B2A2&242/4B2B** of Agaramthen Village
- e. The Applicant submits that the 3rd Respondent has failed to review environmental standards and norms prescribed for solid waste processing facilities under Rule 14 Duties of Central Pollution Control Board.
- f. The Applicant Submits that the 1st Respondent has failed in providing suitable land for setting up of the solid waste processing and treatment facilities and notify such sites.

S. No	Act/ Regulation	Provision	Violation	Respondent
1.	The Solid Waste Management Rules, 2016	<p>Rule 11. Duties of the Secretary–in-charge, Urban Development in the States and Union territories.</p> <p>(1) The Secretary, Urban Development in the State or Union territory through the Commissioner or Director of Municipal Administration or Director of local bodies shall,</p> <p>(g) “direct the town planning department of the State and local bodies to ensure that a separate space for segregation, storage, decentralised processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square”.</p>	The 1 st Respondent has failed to ensure specific space in the approved layout for the solid waste storage while approving the layouts.	Respondent No.1



2.	Tamil Nadu Combined Development and Building Rules,2019	Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019 "In residential or predominantly residential developments with dwelling units exceeding 100 in number, the layout design should include waste management infrastructure and atleast a closed non-polluting storage provision for solid waste storage within the premises preferably with direct access from the abutting road shall be provided so that the local body can collect this stored waste from it".	The 1 st Respondent has failed to ensure specific space in the approved layout for the solid waste storage while approving the layouts.	Respondent No.1
3	The Solid Waste Management Rules, 2016	Rule 11. Duties of the Secretary–in- charge, Urban Development in the States and Union territories. (2) The Secretary, Urban Development in the State or Union territory through the Commissioner or Director of Municipal Administration or Director of local bodies shall, (f) ensure identification and allocation of suitable land to the local bodies within one year for setting up of processing and disposal facilities for solid wastes and incorporate them in the master plans (land use plan) of the State or as the case may be, cities through metropolitan and district planning committees or town and country planning department.	The 2 nd Respondent has failed to incorporate solid waste disposal facilities in the master plan.	Respondent No.2
4	The Solid Waste Management Rules, 2016	Rule 15. Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations. - The local authorities and Panchayats shall – (ze) ensure that provisions for setting up of centers for collection, segregation and storage of	The 1 st Respondent failed to ensure that provision for setting up facilities for solid waste in the	Respondent No.1



		segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex.	building plan while granting approval of building plan	
5	The Solid Waste Management Rules, 2016	Rule 14. Duties of Central Pollution Control Board. -The Central Pollution Control Board shall, - (c) review environmental standards and norms prescribed for solid waste processing facilities or treatment technologies and update them as and when required;	The 3 rd Respondent has failed to review environmental standards and norms prescribed for solid waste processing facilities.	Respondent No.3
6	The Solid Waste Management Rules, 2016	Rule 19. Criteria for Duties regarding setting-up solid waste processing and treatment facility. – (1) The department in-charge of the allocation of land assignment shall be responsible for providing suitable land for setting up of the solid waste processing and treatment facilities and notify such sites by the State Government or Union territory Administration.	The 1 st Respondent has failed in providing suitable land for setting up of the solid waste processing and treatment facilities and notify such sites.	Respondent No.1

6) LIMITATION:

The cause of action for filing this Application arose when the Applicant sent a Representation on 14.08.2024 to the Respondents seeking action against the Non-implementation of Solid Waste Management Rules as per Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNBCDBR), 2019 read with Municipal Solid Waste Rules, 2016 and the Applicant also sent a RTI dated 14.08.2024 to the respective Public Information Officers of the Respondents pertaining to the implementation of Solid Waste Management Rules as per Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019 read with Municipal Solid Waste Rules, 2016. Therefore, this Application has been filed within the prescribed limitation period under Section 14(3) of the National Green Tribunal Act, 2010.



7) INTERIM-PRAYER:

In these circumstances, it is therefore prayed before this Hon'ble Tribunal to pass an Ad-interim Ex-party temporary injunction against the Respondents, their Men, Representatives, Officials and others etc., to revalidate and re-issue the Layout Approvals with No.12/2023, 15/2023, 18/2023, 19/2023, 21/2023, 39/2023,10/2024, 12/2024, 30/2024, 32/2024 which has been issued in violation of the MSW Rules, 2016 and pass such other order as this Hon'ble Tribunal may deem fit and thus render justice.

8) MAIN-PRAYER:

In these circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Grant a Mandatory Injunction directing the Respondent No. 1st, 2nd, 5th, 6th and 7th herein to revalidate and re-issue the Layout Approvals with No.12/2023, 15/2023, 18/2023, 19/2023, 21/2023, 39/2023,10/2024, 12/2024, 30/2024, 32/2024 which has been issued in violation of the MSW Rules, 2016 and consequently to direct the Respondent 8th, 9th, 10th, 11th, 12th, 13th and 14th to earmark as separate space for Solid Waste Management including setting up of Compost Yard in the respective layouts.
- b. To Appoint a High-level fact-finding committee consisting of members from Respondents, Central Pollution Control Board, NGO, General Public and Environmentalists in order to prepare a Detailed Report for ensuring and implementing compliance with MSW Rules, 2016 for the Layouts approved by the 1st, 2nd, 5th, 6th and 7th Respondents.
- c. Grant a Mandatory Injunction directing the 1st, 2nd, 5th, 6th and 7th Respondents to implement the recommendations of the High-Level Fact-Finding Committee in all the layouts to be approved by them.
- d. Pass any other order or direction that this Hon'ble Tribunal may deem fit and proper in the interest of justice.



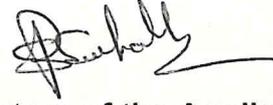
SIGNATURE OF THE APPLICANT

VERIFICATION

I, S.P. Surendranath Karthik, S/o K.R Subramanian, aged about 48 years, residing at 17/7, Vidyodaya 1st Cross Street, T. Nagar, Chennai-600 017, do hereby verify that the contents of petition are true to my personal knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Date: 30.09.2025

Place: Chennai



Signature of the Applicant

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE

AT CHENNAI

(UNDER S.14 R/W S.18 OF THE NATIONAL GREEN TRIBUNAL ACT,2010)

O.A No. 276 of 2024

(Amended vide Order dated 17.07.2025 passed in I.A. Nos. 152 of 2024, I.A. No. 09 of 2025 & I.A. No. 48 of 2025)

In the matter of:

S.P. Surendranath Karthik,
S/o. K.R. Subramanian,
17/7, Vidyodaya, 1st Cross Street,
T. Nagar,
Chennai-600017

...Applicant

Vs

Chennai Metropolitan Development Authority (CMDA),
II Floor, West Wing, ThalaMuthu-Natarajan Building,
No.01, Gandhi-Irwing Road, Ansari Estate,
Egmore, Chennai -600008. & 19 Ors

...Respondents

VERIFYING AFFIDAVIT OF S.P. SURENDRANATH KARTHIK

I, S.P. Surendranath Karthik, S/o K.R Subramanian, aged about 48 years, residing at 17/7, Vidyodaya 1st Cross Street, T. Nagar, Chennai-600 017, do hereby solemnly declare and sincerely affirm as follows:

1. I hereby state that I am well acquainted with the facts and circumstances of the case.
2. I hereby state that I have verified the paragraphs of the Application and state that it shall form part and parcel of this affidavit.
3. I hereby state that I have verified the documents filed along with the plaint and same form part and parcel of this affidavit.

Solemnly affirmed at Chennai

On this the 30th day of

September, 2025



Applicant


 (AGD Balakumar)
 (MS 1917/2014)
 NO.144, KKR Gardens,
 Before me,
 Madhavaram,
 Chennai - 60.
 Advocate

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE
AT CHENNAI
(UNDER S.14 R/W S.18 OF THE NATIONAL GREEN TRIBUNAL ACT,2010)
O.A.No. of 2024**

In the matter of:

S.P. Surendranath Karthik,
S/o.K.R. Subramanian,
17/7, Vidyodaya, 1st Cross Street,
T. Nagar, Chennai-600017

...Applicant

The Member Secretary , Vs
Chennai Metropolitan Development Authority (CMDA),
II Floor, West Wing, Ts /Halamuthu-Natarajan Building,
No.01, Gandhi-Irwing Road
Egmore, Chennai – 600 008 & 3 Ors.

...Respondents

VAKALAT

I, S.P.Surendranath Karthik, S/o K R Subramanian, aged about 48 years, residing at 17/7, Vidyodaya 1st Cross Street, T. Nagar, Chennai-600 017, the Applicant herein do hereby appoint and retain KNS Law Chambers, represented by **M/s. KNS LAW CHAMBERS Kaushik N. Sharma (MS 1357/2004), J Jeya Sabare Eswaran (MS 130/2015), E.M.Sachin (MS 1589/2021), Janaki.G (MS 3549/2021), Muthukumar.K (MS 4216/2022), Kirithika. H (MS 4266/2022) and T. Kiran Rani (MS 4296/2022) Advocates**, to act and appear for me with regard to filing, submitting all documents such as original applications, appeals, review petitions, miscellaneous applications, other applications etc., and for appearing before the National Green Tribunal and on my behalf to respond, conduct and prosecute (or defend) the same or order passed therein including applications for review, to file and obtain return of documents, and to represent me and to take all necessary steps on my/our behalf in the above matter.

I agree to ratify all acts done by the aforesaid advocates in pursuance of the application to be filed before the National Green Tribunal.

I certify that the contents of this Vakalat were read out and explained in English

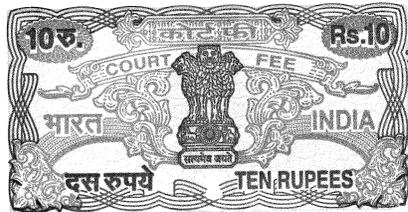
In my presence to the executant who appeared perfectly to understand the same and signed in my presence



APPLICANT

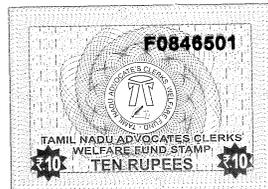
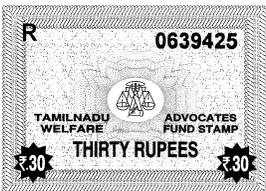
Executed before me on this the 20th day of September, 2024.

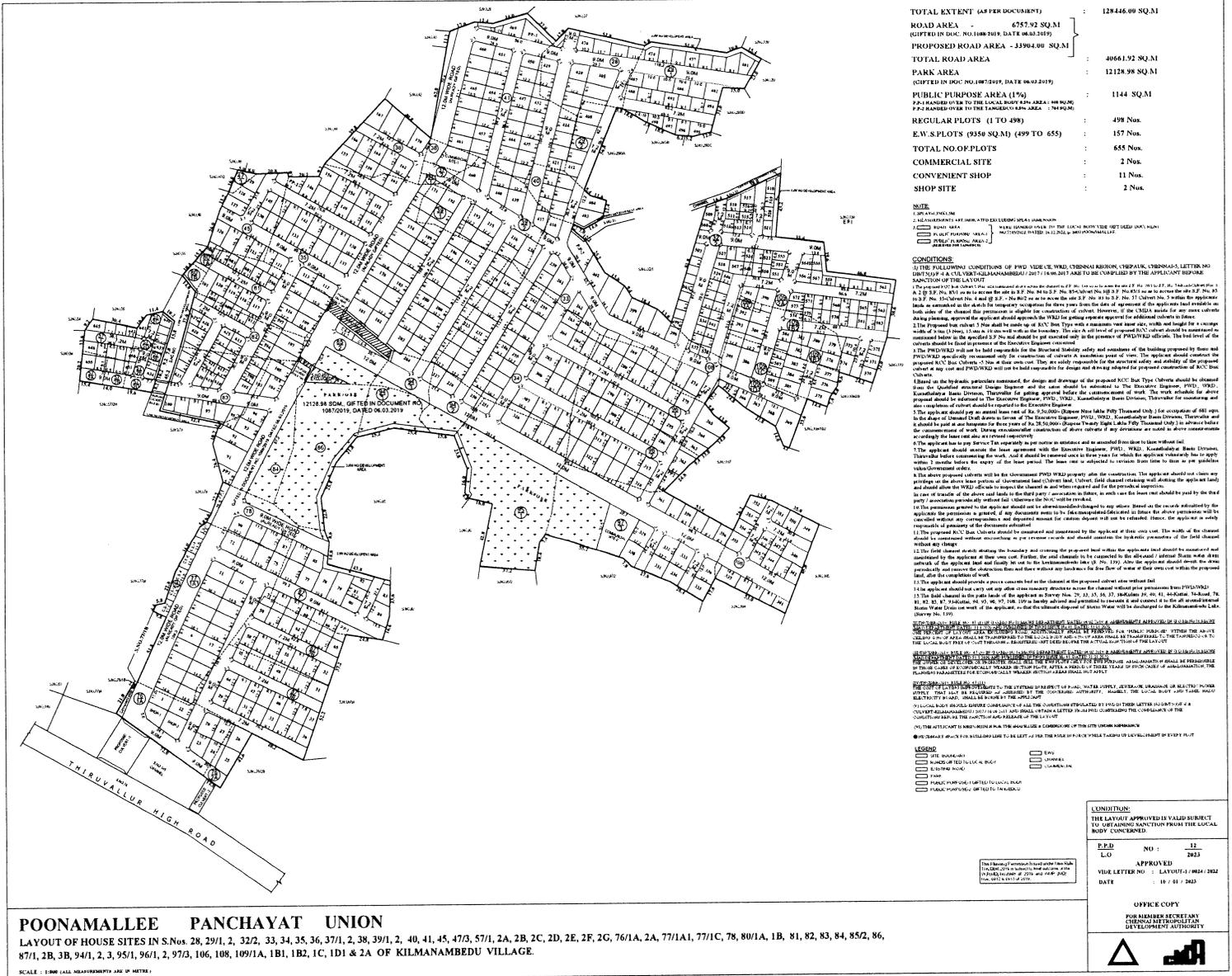
*AGD Balakumar,
(MS 1917/2014)
14A, KKR Gardens,
Madhavaram,
Chennai-60*



E.M. Sachin *Kaushik N. Sharma*
J. Jeya Sabare Eswaran *Janaki.G*
Muthukumar.K *T. Kiran Rani*
COUNSELS FOR APPLICANT

ACCEPTED: The address for service of the said Advocate is **KNS Law Chambers, No.17/7, Vidyodaya 1st Cross Street, T. Nagar, Chennai – 600 017. Ph: +91-9962516118.**





TOTAL EXTENT (AS PER DOCUMENT)	121446.89 SQ.M
ROAD AREA - 6757.92 SQ.M (GIFTED IN DOC. NO.1488/2019, DATE 06.03.2019)	}
PROPOSED ROAD AREA - 33904.00 SQ.M	
TOTAL ROAD AREA	40661.92 SQ.M
PARK AREA (GIFTED IN DOC. NO.1487/2019, DATE 06.03.2019)	12124.98 SQ.M
PUBLIC PURPOSE AREA (1%) E-2 HANDED OVER TO THE TANGALURU AREA - 448 SQ.M E-2 HANDED OVER TO THE TANGALURU AREA - 744 SQ.M	1144 SQ.M
REGULAR PLOTS (1 TO 498)	498 Nos.
E.W.S PLOTS (9359 SQ.M) (499 TO 655)	157 Nos.
TOTAL NO. OF PLOTS	655 Nos.
COMMERCIAL SITE	2 Nos.
CONVENIENT SHOP	11 Nos.
SHOP SITE	2 Nos.

NOTE

1. THE LAYOUT IS APPROVED AS PER THE ABOVE SAID DOCUMENTS.

2. THE LAYOUT IS APPROVED AS PER THE ABOVE SAID DOCUMENTS.

3. THE LAYOUT IS APPROVED AS PER THE ABOVE SAID DOCUMENTS.

4. THE LAYOUT IS APPROVED AS PER THE ABOVE SAID DOCUMENTS.

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11. THE LAYOUT IS APPROVED AS PER THE ABOVE SAID DOCUMENTS.

12. THE LAYOUT IS APPROVED AS PER THE ABOVE SAID DOCUMENTS.

13. THE LAYOUT IS APPROVED AS PER THE ABOVE SAID DOCUMENTS.

14. THE LAYOUT IS APPROVED AS PER THE ABOVE SAID DOCUMENTS.

15. THE LAYOUT IS APPROVED AS PER THE ABOVE SAID DOCUMENTS.

LEGEND

- Site Boundary
- Site Boundary (to Local Body)
- Electing Road
- Water
- Public Purpose (Gifted to Local Body)
- Public Purpose (Gifted to Village)
- Enclosure
- Canal
- Canal

CONVENTION

THE LAYOUT APPROVED IS VALID SUBJECT TO THE FOLLOWING CONDITIONS:

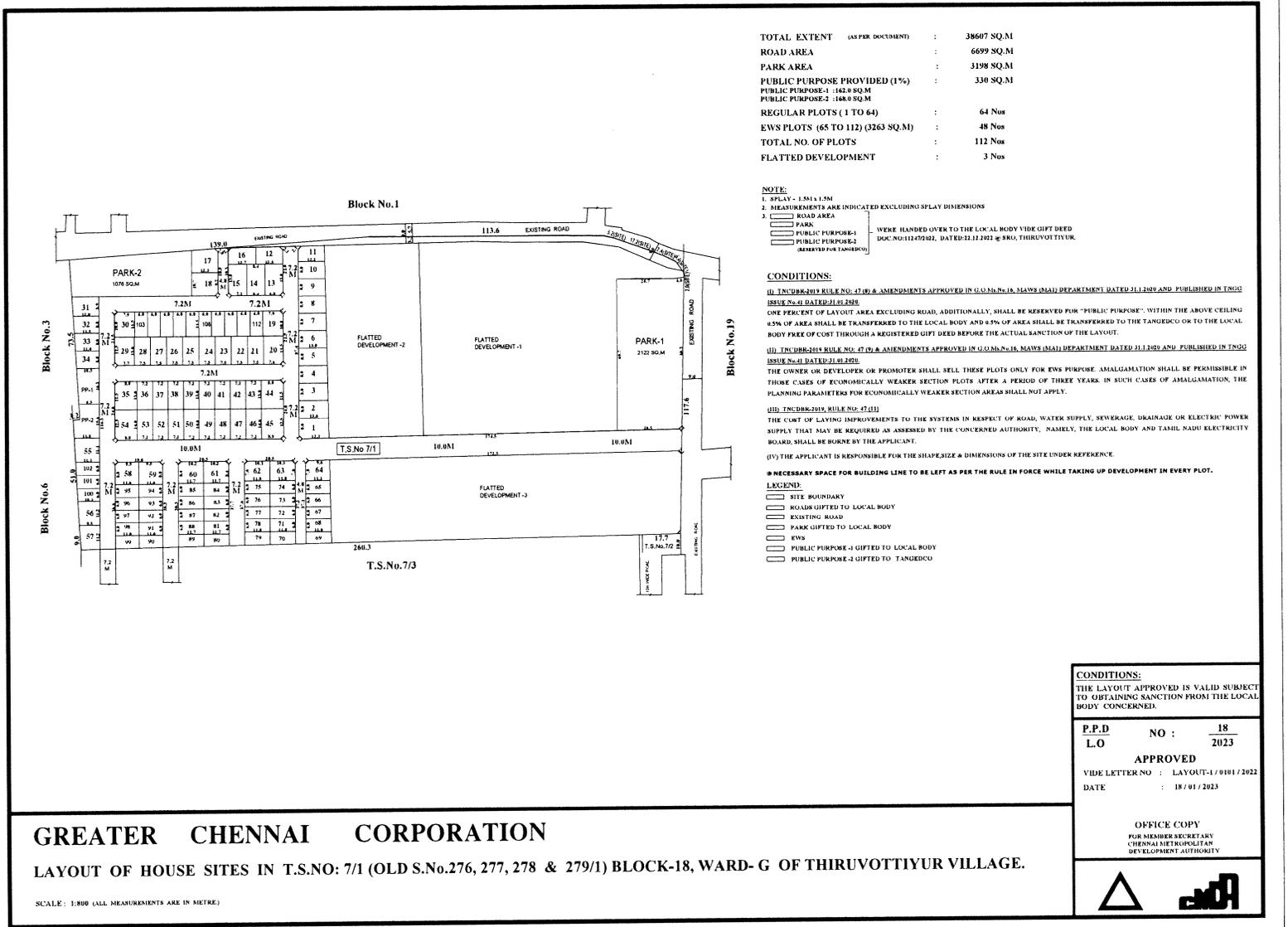
L.P.D.	NO.	11
L.O.	NO.	2823
APPROVED		
VIDE LAYOUT NO.		LAYOUT-1/8624/2022
DATE		10-01-2023

OFFICE COPY
FOR MEMBER SECRETARY
TANGALURU MUNICIPALITY
DEVELOPMENT AUTHORITY

POONAMALLEE PANCHAYAT UNION
LAYOUT OF HOUSE SITES IN S.Nos. 28, 29/1, 2, 32/2, 33, 34, 35, 36, 37/1, 2, 38, 39/1, 2, 40, 41, 45, 47/3, 57/1, 2A, 2B, 2C, 2D, 2E, 2F, 2G, 76/1A, 2A, 77/1A, 77/1C, 78, 80/1A, 1B, 81, 82, 83, 84, 85/2, 86, 87/1, 2B, 3B, 94/1, 2, 3, 95/1, 96/1, 2, 97/3, 106, 108, 109/1A, 1B1, 1B2, 1C, 1D1 & 2A OF KILMANABEDU VILLAGE.

SCALE : 1:800 (ALL MEASUREMENTS ARE IN METRE)

ANNEXURE - A3



TOTAL EXTENT (AS PER DOCUMENT)	:	38607 SQ.M
ROAD AREA	:	6699 SQ.M
PARK AREA	:	3198 SQ.M
PUBLIC PURPOSE PROVIDED (1%)	:	330 SQ.M
PUBLIC PURPOSE-1 :162.0 SQ.M		
PUBLIC PURPOSE-2 :168.0 SQ.M		
REGULAR PLOTS (1 TO 64)	:	64 Nos
EWS PLOTS (65 TO 112) (3263 SQ.M)	:	48 Nos
TOTAL NO. OF PLOTS	:	112 Nos
FLATTED DEVELOPMENT	:	3 Nos

NOTE:
 1. SLOPE - 1:50 & 1:50
 2. MEASUREMENTS ARE INDICATED EXCLUDING SPREAD DIMENSIONS
 3. ROAD AREA
 PARK
 PUBLIC PURPOSE-1
 PUBLIC PURPOSE-2
 WERE HANDLED OVER TO THE LOCAL BODY VIDE GIFT DEED DDC NO:111/2022, DATED:21.11.2022 @ SRG, THIRUVOTTIYUR.

CONDITIONS:
 (i) IN COMPLIANCE WITH RULE NO. 47 (B) & AMENDMENTS APPROVED IN G.O.M.No.16, S.W.A.S (M&A) DEPARTMENT DATED 21.11.2022 AND PUBLISHED IN TNGU ISSUE No.41 DATED 21.11.2022
 ONE PERCENT OF LAYOUT AREA EXCLUDING ROAD, ADDITIONALLY, SHALL BE RESERVED FOR "PUBLIC PURPOSE" WITHIN THE ABOVE CEILING 45% OF AREA SHALL BE TRANSFERRED TO THE LOCAL BODY AND 45% OF AREA SHALL BE TRANSFERRED TO THE TANGEDCO OR TO THE LOCAL BODY FREE OF COST THROUGH A REGISTERED GIFT DEED BEFORE THE ACTUAL SANCTION OF THE LAYOUT.
 (ii) IN COMPLIANCE WITH RULE NO. 47 (C) & AMENDMENTS APPROVED IN G.O.M.No.16, S.W.A.S (M&A) DEPARTMENT DATED 21.11.2022 AND PUBLISHED IN TNGU ISSUE No.41 DATED 21.11.2022
 THE OWNER OR DEVELOPER OR PROMOTER SHALL SELL THESE PLOTS ONLY FOR EWS PURPOSE. AMALGAMATION SHALL BE PERMISSIBLE IN THOSE CASES OF ECONOMICALLY WEAKER SECTION PLOTS AFTER A PERIOD OF THREE YEARS. IN SUCH CASES OF AMALGAMATION, THE PLANNING PARAMETERS FOR ECONOMICALLY WEAKER SECTION AREAS SHALL NOT APPLY.
 (iii) IN COMPLIANCE WITH RULE NO. 47 (D)
 THE COST OF LAYING IMPROVEMENTS TO THE SYSTEMS IN RESPECT OF ROAD, WATER SUPPLY, SEWERAGE, DRAINAGE OR ELECTRIC POWER SUPPLY THAT MAY BE REQUIRED AS ASSESSED BY THE CONCERNED AUTHORITY, NAMELY, THE LOCAL BODY AND TAMIL NADU ELECTRICITY BOARD, SHALL BE BORNE BY THE APPLICANT.
 (iv) THE APPLICANT IS RESPONSIBLE FOR THE SHAPE, SIZE & DIMENSIONS OF THE SITE UNDER REFERENCE.
 * NECESSARY SPACE FOR BUILDING LINE TO BE LEFT AS PER THE RULE IN FORCE WHILE TAKING UP DEVELOPMENT IN EVERY PLOT.

- LEGEND:
- SITE BOUNDARY
 - ROAD GIFTED TO LOCAL BODY
 - EXISTING ROAD
 - PARK GIFTED TO LOCAL BODY
 - EWS
 - PUBLIC PURPOSE-1 GIFTED TO LOCAL BODY
 - PUBLIC PURPOSE-2 GIFTED TO TANGEDCO

CONDITIONS:
 THE LAYOUT APPROVED IS VALID SUBJECT TO OBTAINING SANCTION FROM THE LOCAL BODY CONCERNED.

P.P.D NO : 18
 L.O 2023

APPROVED

VIDE LETTER NO : LAYOUT-1/1011/2023
 DATE : 18/01/2023

OFFICE COPY
 FOR MEMBER SECRETARY
 CHENNAI METROPOLITAN
 DEVELOPMENT AUTHORITY

GREATER CHENNAI CORPORATION
 LAYOUT OF HOUSE SITES IN T.S.NO: 7/1 (OLD S.No.276, 277, 278 & 279/1) BLOCK-18, WARD- G OF THIRUVOTTIYUR VILLAGE.

SCALE: 1:800 (ALL MEASUREMENTS ARE IN METRE)

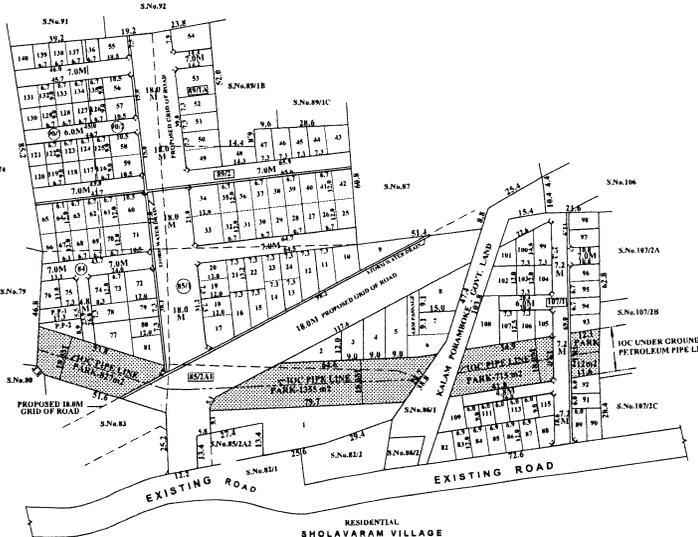
ANNEXURE - A6

TOTAL EXTENT (AS PER DOCUMENT)	: 26628 SQ.M
ROAD AREA	: 9101 SQ.M
PARK AREA	: 3109 SQ.M
PUBLIC PURPOSE AREA (1%)	: 180 SQ.M
P.P-1 HANDED OVER TO THE LOCAL BODY 85% AREA : 91 SQ.M	
P.P-2 HANDED OVER TO THE TANGEDCO 85% AREA : 87 SQ.M	
REGULAR PLOTS (1 TO 108)	: 108 Nos.
E.W.S.PLOTS (2032 SQ.M) (109 TO 140)	: 32 Nos.
TOTAL NO.OF PLOTS	: 140 Nos.

NOTE:
 1. SP.LAY-1: 1:500 (1:5M)
 2. MEASUREMENTS ARE INDICATED ENCLURED SP.LAY 1:1000 (1:10M)
 3. ROAD AREA : WERE HANDED OVER TO THE LOCAL BODY VIDE GFT UNDER DOCUMENT NO. 106/2023, DATED: 30.01.2023, 05/2023 REDEVELOP.
 4. PARK AREA : WERE HANDED OVER TO THE LOCAL BODY VIDE GFT UNDER DOCUMENT NO. 106/2023, DATED: 30.01.2023, 05/2023 REDEVELOP.
 5. PUBLIC PURPOSE AREA-1 : WERE HANDED OVER TO THE LOCAL BODY VIDE GFT UNDER DOCUMENT NO. 106/2023, DATED: 30.01.2023, 05/2023 REDEVELOP.
 6. PUBLIC PURPOSE AREA-2 : WERE HANDED OVER TO THE LOCAL BODY VIDE GFT UNDER DOCUMENT NO. 106/2023, DATED: 30.01.2023, 05/2023 REDEVELOP.

- CONDITIONS :
- THE FOLLOWING CONDITIONS OF PVYD VIDE CE, WRD, CHENNAI REGION, CHEPAUK, CHENNAI-5, LETTER NO. DBT/3/F-11670/NOC-SOTHUPERUMBEDU VILLAGE / 2022, DATED: 12.12.2022 ARE TO BE COMPLIED BY THE APPLICANT BEFORE SANCTION OF THE LAYOUT.
 - THE APPLICANT SHOULD BE OBLIGED WITH EARLY FILING WITH PROPER COMPASSION TO THE MINIMUM LEVEL OF (1:15.000m + 0.40m) (616.000m) IN 0.5m BELOW FANONDI BRIDGE SOFT LEVEL AS (1:16.500m) TO PROTECT THE SITE FROM MOUNDING DURING FLOODS. THE PROCESS OF EARLY FILING AND COMPASSION SHOULD BE DONE IN LAYERS OF NOT MORE THAN 0.20 METRE DEPTH TO ACHIEVE REQUIRED DEGREE OF COMPASSION FOR THE DEPTH FROM 140.800m TO 171.100m DEPENDING UPON THE EXISTING FMS LEVEL. ALSO, THE APPLICANT SHOULD PROVIDE EMERGENCY PUMPING OPERATION FOR THE SEWAGE WATER, IF IT IS PROPOSED TO HAVE BASEMENT FLOOR AND AS WELL AS DEWATERING ARRANGEMENTS DURING FLOOD PERIOD.
 - THE MINIMUM GRADIENT LEVEL WITHIN THE SITE SHOULD NOT BE LESS THAN (1:18.000). THE APPLICANT SHOULD PREPARE THE LAYOUT PROPOSED BY CONSIDERING THE SUITABLE INTERNAL STORM WATER DRAINAGE NETWORK DRAIN AND MICRO DRAIN OF SUITABLE SIZE AS PER PREVENTIVE SITE CONDITIONS WITHIN THE SITE. THE SAME SHOULD BE CONNECTED TO THE LOCAL DRAIN / CHANNEL, RAINWATER HARVESTING, ROADS WITH ROAD SIDE DRAIN AND SEWAGE TREATMENT PLANT AND DISCHARGE AND GARAGES / STORES AND OTHER SOLID WASTE MANAGEMENT AS PER NORMS IN ASSISTANCE WITHIN THE APPLICANT'S LAND ACCORDING TO SUITABLE RATES OF FORCE AND SHOULD GET PROPER APPROVAL FROM COMPETENT AUTHORITY WITHOUT FAIL.
 - THE SEWAGE OR ANY UNDESIRABLE DRAINAGE TREATED OR UNTREATED SHOULD NOT BE DISCHARGED / DUMPED AT ANY COST INTO THE DRAIN / CHANNEL / COURTS OR AT ANY COST INTO THE DRAIN / VARIETY COURTS OBSTRUCTING FREE FLOW OF WATER. THE APPLICANT SHOULD MAKE DRAINAGE NETWORK, AT THEIR OWN COST AND THE SAME IS TO BE CONNECTED TO NATURAL STORM WATER DRAINAGE / CHANNEL. THERE SHOULD NOT BE ANY OFFENCE TO THE FREE FLOW OF INTERNAL DRAIN TO DRAINAGE.
 - THE NECESSARY RETAINING DISTANCE SHOULD BE PROVIDED WITHIN THE SITE AS PER SITE CONDITION AS PER THE NORMS IN EXISTENCE AND AS PER THE RULES IN FORCE OF CHMD (As per the circular issued by the office of the Commissioner of Town & Country Planning, Chennai - 2 vide Roc. No. 4387 / 2019-B42 / Dated: 13.03.2019) DURING DEVELOPMENT AND THERE SHOULD NOT BE ANY CONSTRUCTION ACTIVITIES IN FUTURE ALSO, THE CHMD SHOULD ISSUE COMPLETION CERTIFICATE ONLY AFTER OBTAINING COMPLIANCE CERTIFICATE NOC FROM WRD.
 - THE APPLICANT SHOULD CLEARLY DEMARCATHE THE BOUNDARY OF THEIR LAND BEFORE COMMENCEMENT OF ANY DEVELOPMENTAL ACTIVITIES IN THE PRESENCE OF REVENUE AND WRD AUTHORITIES CONCERNED WITHOUT FAIL AND SHOULD NOT ENROACH THE GOVERNMENT LAND / WATER BODY AND THE SAME SHOULD BE MAINTAINED AS IS IN THE REVENUE RECORDS.
 - THE PERMISSION GRANTED TO THE APPLICANT, SHOULD NOT BE ALTERED / MODIFIED / CHANGED TO ANY OTHER. BASED ON THE RECORDS SUBMITTED BY THE APPLICANT, THE PERMISSION IS GRANTED. IF ANY DOCUMENTS NEED TO BE TALK / MANIPULATED / FABRICATED, IN FUTURE THE ABOVE PERMISSION WILL BE CANCELLED WITHOUT ANY COST RESPONSIBILITY. HENCE, THE APPLICANT IS SOLELY RESPONSIBLE OF GENUINITY OF THE DOCUMENTS IDENTIFIED.
 - THE WRD OFFICERS SHOULD BE ALLOWED TO INSPECT THE SITE AT ANY TIME, DURING EXECUTION AND THEREAFTER, IF NECESSARY. ADVANCE NOTICE SHOULD BE GIVEN TO THE WRD OFFICERS CONCERNED BEFORE COMMENCEMENT OF WORK.
 - THE APPLICANT SHOULD ABIDE BY THE RULES AND REGULATIONS OF THE WRD FROM TIME TO TIME. THE APPLICANT SHOULD ALSO ABIDE COURT OF LAW OF BOTH STATE & CENTRAL GOVERNMENT FROM TIME TO TIME.
 - THE APPLICANT SHOULD GET CLEARANCE CERTIFICATE FOR THE SITE FROM THE REVENUE DEPARTMENT TO MAKE SURE THAT THE SITE IS NOT AN ENROACHED PROPERTY FROM THE WATER BODY AS WELL AS CONFIRMING THE PROPOSED SITE BOUNDARY.
 - WRD IS GOING CONSIDER ONLY IN CONNECTION WITH THE MOUNDING ASPECT AND DOES NOT DELIVER ANY RIGHTS TO THE APPLICANT TO ENROACH THE WRD / GOVERNMENT LANDS / OVER. THE NOC FOR THE SITE FROM THE WRD IS PURELY ISSUED ON THE BASIS OF MOUNDING POINT OF VIEW.
 - THE SEWAGE WATER FROM THE APPLICANT'S LAND SHOULD NOT BE INTO THE DRAIN AND FOR THE DISPOSAL OF THE SEWAGE WATER, SUITABLE ARRANGEMENTS SHOULD BE MADE FOR THE SAME BY THE APPLICANT, AND AS WELL AS THE CONSTRUCTION MATERIALS (DEBRIS/GARBAGE) SHOULD NOT BE DUMPED INTO THE DRAIN/RIVER/LAKE AT ANY COST.
 - AT ANY COST, SEWAGE/WASTE SHOULD NOT BE INTO RIVER, AND THE GARBAGE, DEBRIS, AND CONSTRUCTION MATERIALS SHOULD NOT BE DUMPED INTO THE CHANNEL/RIVER RESTRICTING THE FREE FLOW OF WATER.
 - THE APPLICANT SHOULD NOT OBJECT AT ANY TIME FOR THE MAINTENANCE WORK / IMPROVEMENTS WORK OF THE TANK WHICH ARE PROPOSED TO BE CARRIED OUT BY WRD. THE APPLICANT SHOULD GIVEN AN UNDERTAKING IN WRITING TO THE EFFECT THAT THE ABOVE PROPOSAL WILL NOT OBSTRUCT IN CASE ANY MAINTENANCE / IMPROVEMENT / DEVELOPMENT WORKS AS PER REVENUE RECORDS (RMR) WHICH ARE PROPOSED TO BE CARRIED OUT BY WRD, IN FUTURE PERIODICALLY.
 - ANY DAMAGE OCCURRED TO THE TANK, IT SHOULD RESTORED TO ITS ORIGINAL STATE AS PER FIELD ENGINEERS DIRECTION / APPLICANT'S OWN COST.
 - THE OWNER OF THE DOCUMENT (ISSUED FROM THE APPLICANT) IN RESPECT TO THE OWNERSHIP IS PURELY APPLICANT'S RESPONSIBILITY AND IT IS ONLY FOR REFERENCE PURPOSE TO THE DEPARTMENT. THE LEGAL VALIDITY OF THIS DOCUMENT SHOULD BE VERIFIED BY THE DEVELOPMENT / REVENUE AUTHORITY. THE SPECIFIC REMARKS ON MOUNDING ARE PURELY ISSUED ON TECHNICAL GROUNDS AND IN RESPECT TO THE PHYSICAL LOCATION OF LAND.
 - TO COMPLY WITH ANY OF THE ABOVE CONDITIONS, WRD RESERVE RIGHTS TO WITHDRAW THE TECHNICAL OPINION ON MOUNDING POINT OF VIEW TO THE ABOVE PROPOSED SITE AND IN EVENT, THE APPLICANT SHALL NOT BE ELIGIBLE FOR ANY COMPENSATION WHATSOEVER AND AS WELL AS SILENT.

UNCLASIFIED RULE NO. 47 (IN ENGLISH) IN L.M.A.W'S DEPARTMENT DATED 01.07.2019 & AMENDMENTS APPROVED IN O.M.No.16/M.A.W'S (M.A) DEPARTMENT DATED 31.12.2019 AND PUBLISHED IN THE GOVERNMENT GAZETTE DATED 12.01.2020.
 ONE PERCENT OF LAYOUT AREA EXCLUDING ROAD, ADDITIONALLY, SHALL BE RESERVED FOR "PUBLIC PURPOSE" WITHIN THE ABOVE (BEING 4.5% OF AREA, SHALL BE TRANSFERRED TO THE LOCAL BODY AND 0.5% OF AREA SHALL BE TRANSFERRED TO THE TANGEDCO FOR COST THROUGH A REGISTERED GFT UNDER BEFORE THE ACTUAL SANCTION OF THE LAYOUT.
 (UNCLASIFIED RULE NO. 47 (IN ENGLISH) IN L.M.A.W'S DEPARTMENT DATED 01.07.2019 & AMENDMENTS APPROVED IN O.M.No.16/M.A.W'S (M.A) DEPARTMENT DATED 31.12.2019 AND PUBLISHED IN THE GOVERNMENT GAZETTE DATED 12.01.2020.
 THE OWNER OF LAYOUT OR PROMOTER SHALL SELL THE ENCLURED ONLY PUBLIC PURPOSE, AMALIAMATHU SHALL BE PERMISSIBLE IN THOSE CASES OF ECONOMICALLY WEAKER SECTION PLOTS AFTER A PERIOD OF THREE YEARS. IN SUCH CASES OF AMALIAMATHU THE PLANNING PARAMETERS FOR ECONOMICALLY WEAKER SECTION AREAS SHALL NOT APPLY.
 THE COST OF LAYING INFRASTRUCTURES TO THE SYSTEMS IN RESPECT OF ROAD, WATER SUPPLY, SEWAGE, DISINFECTANT OR ELECTRIC POWER SUPPLY THAT MAY BE REQUIRED AS ASSESSED BY THE COMPETENT AUTHORITY, NAMELY, THE LOCAL BODY AND TANGEDCO ELECTRICITY BOARD, SHALL BE BORNE BY THE APPLICANT.
 (V) LOCAL BODY SHOULD ENSURE COMPLIANCE OF ALL THE CONDITIONS STIPULATED BY PWID IN THEIR LETTER NO. DBT/3/F-11670/NOC-SOTHUPERUMBEDU VILLAGE / 2022 / DATED: 12.12.2022 AND SHALL OBTAIN A LETTER FROM PWID CONFIRMING THE COMPLIANCE OF THE CONDITIONS BEFORE THE MAINTENANCE AND RELEASE OF THE LAYOUT.
 (VI) THE FOLLOWING CONDITIONS OF INDIAN RAIL CORPORATION LABELED SOUTHERN REGION TRELLEK, CHENNAI PUMP STATION, MAHALL, CHENNAI-68 (MUTATED IN THEIR LETTER NO. DBT/3/F-11670/NOC-SOTHUPERUMBEDU VILLAGE / 2022, DATED: 12.12.2022) ARE TO BE COMPLIED BY THE APPLICANT TO DEVELOP PARK AREA OVER THE LOCAL PIPE LINE AREA SUBJECT TO:
 (i) Permission for temporary Power Block Road crossing across LOCAL ROW at two locations.
 (ii) No permanent structure allowed along LOCAL ROW Power Block road.
 (iii) The temporary road Power Block Road shall not be permitted for conventional permanent road (either concrete or bitumen) at any time.
 (iv) The main pipeline LOCAL ROW area (18 meter width) shall not be permitted for laying any outdoor encs or drain, drainage water pipelines, sewage pipes, Power cables, Telecom Cables, etc. at any time without taking permission from R.A.C.
 (v) THE APPLICANT IS RESPONSIBLE FOR THE SHAPE, SIZE & DIMENSIONS OF THE SITE UNDER REFERENCE.
 (vi) NECESSARY SPACE FOR BUILDING LINE TO BE LEFT AS PER THE RULE IN FORCE WHILE TAKING UP DEVELOPMENT IN EVERY PLOT.



SHOLAVARAM PANCHAYAT UNION

LAYOUT OF HOUSE SITES IN S.Nos: 84, 85/1, 2A1, 89/1A, 2, 90/1, 2 & 107/1 OF SOTHUPERUMBEDU VILLAGE.

SCALE : 1:800 (ALL MEASUREMENTS ARE IN METRE.)

CONDITION:
 THE LAYOUT APPROVED IS VALID SUBJECT TO OBTAINING SANCTION FROM THE LOCAL BODY CONCERNED.

P.P.D	NO :	39
L.O	NO :	2023

APPROVED
 VIDE LETTER NO : LAYOUT-1/0166/2022
 DATE : 02 / 01 / 2023

OFFICE COPY
 FOR MEMBER SECRETARY
 CHENNAI METROPOLITAN
 DEVELOPMENT AUTHORITY

9/20/24, 6:11 PM

Greater Chennai Corporation pushes trash into 'Ramsar site' Pallikaranai marshland - Times of India

Printed from

THE TIMES OF INDIA

Greater Chennai Corporation pushes trash into 'Ramsar site' Pallikaranai marshland

TNN | Apr 8, 2023, 06:33 AM IST



CHENNAI: The coveted Ramsar site tag should normally accord protection from any violation, but Greater Chennai Corporation has been brazenly violating all norms in the ecologically sensitive Pallikaranai marshland bordering the Perungudi dump yard. On Wednesday and Thursday, TOI spotted workers of Urbaser Sumeet, GCC's solid waste management contractor for South Chennai, pushing fresh waste on the border of the dump yard into flatter and newer parts of the marshland. (TOI has photographs showing this.)

Since there is no physical boundary demarcating the 220 acres of the dump yard from 1,482 acres of the marshland area, waste dumping goes unchecked. The dump yard itself is on the

marshland and the civic body is not supposed to dump waste in newer areas. But, several areas filled with greenery and water are now filled with waste.

GCC chief engineer (solid waste management department) N Mahesan denied this. About 94 acres in the interior of the dump yard had been bio-mined and waste cannot be dumped there, he said.

'Waste dumped only in spots allotted by GCC'

<https://timesofindia.indiatimes.com/city/chennai/greater-chennai-corporation-pushes-trash-into-ramsar-site-pallikaranai-marshland/articleshowprint/99328885.cms>

1/2

9/20/24, 6:11 PM

Greater Chennai Corporation pushes trash into 'Ramsar site' Pallikaranai marshland - Times of India

Mahesan said, "We have slightly extended the border of the dump yard. I inspected the spot and waste is dumped within our boundaries. We are not expanding it. We have allotted two spots for Urbaser which is dumping it there."

Urbaser Sumeet general manager Jai Kiran said waste was being dumped only in spots allotted by the corporation.

With the marshland having shrunk from more than 13,000 acres (5,260 hectares) to just 1,482 acres (599 hectares) in about 50 years, experts said the walls should be built to differentiate it from the dump yard. "Waste encroaching the marshland would lead to leakage of chemicals. It must be scientifically removed and managed, and dumping stopped," said Geo Damin, solid waste management expert.

Others want decentralised dumping. "Why should all the waste keep coming to Perungudi? It can be processed locally," said S Janakarajan, a development economist. "There must be a detailed study on hard metal contamination in the marshland."

Past studies done by Anna University showed presence of salt, heavy metals, chemicals from plastic and methane in the marshland.

ANNEXURE - A8

SITE EXTENT (AS PER DOCUMENT)	: 2408 SQ.M
ROAD AREA	: 6485 SQ.M
PARK AREA	: 1776 SQ.M
PUBLIC PURPOSE PROVIDED (1%)	: 176 SQ.M
REGULAR PLOTS (1 TO 126)	: 1800 SQ.M
EWS PLOTS (127 TO 151) (1800 SQ.M)	: 25 Nos
TOTAL NO. OF PLOTS	: 151 Nos

- NOTE:**
- SPACY - 1.5M x 1.5M
 - MEASUREMENTS ARE INDICATED EXCLUDING SPACY DIMENSIONS
 - ROAD AREA
 - PARK AREA
 - PUBLIC PURPOSE (1.0%)
 - PUBLIC PURPOSE (0.5%)
- WERE HANDLED OVER TO THE LOCAL BODY VIDE GFT DEED
DOC NO.301/0234 DATED 08.01.2024 @ SRO KUNDRATHUR.
(REGULATED BY PANCHAYAT)

CONDITIONS :

(1) THE FOLLOWING CONDITIONS OF PWD VIDE THE CR. WVD, CHENNAI REGION, CHENNAI, LETTER NO.89-78/3/2023 DATED 07.11.2023 ARE TO BE COMPLIED BY THE APPLICANT BEFORE THE LAYOUT APPROVAL BY THE COMPETENT AUTHORITY (LOCAL BODY).

- The applicant should be filed with earth filling with proper compaction to the minimum level of (22) 85mm (1.4) (3) below the bench mark from the crest level of 5 vmt regulator of Chelvanambakam Tank at a (176.02m) to protect the site from inundation during flood.
- The process of earth filling and compaction should be done in layers of not more than 30 more depth to achieve required degree of compaction for the depth from 0.75m to 1.40 depending upon the existing field level. Also, the applicant should provide necessary retaining operation for the average water if it is proposed to have basement floor and wall as per design arrangements during flood period. The water retention level within the site should not be less than (22) 85mm and the height limitation should not be below 80%.
- The applicant should clearly demarcate the boundary of his land before commencement of any developmental activities especially the channel runs along East side in the presence of Revenue and WVD authorities.
- The permission granted to the applicant, should not be altered/modified/changed in any other, based on the receipt submitted by the applicant, the permission is granted. If any document/area is not submitted/verified/observed, as far as the above permission will be cancelled without any correspondence. Hence, the applicant is solely responsible of genuineness of the documents submitted.
- The WVD officials should be allowed to inspect the site at any time, during execution and thereafter, if necessary. Advance intimation should be given to the WVD office a concerned letter of commencement of work.
- The applicant should comply with the rules and regulations of the WVD from time to time. The applicant should also take care of the level of both State & Central Government houses to time.
- The WVD is given option only in connection with the maintenance and not to alter any right to the applicant to encroach the WVD Government land area. The WVD has the right to the WVD land partly owned on the basis of transition point of view.
- The applicant should not spend any time for the maintenance work / improvement work of the channels which are proposed to be carried out by WVD. The applicant should give an undertaking in writing to the effect that the above proposal will be subject in case any maintenance / improvement / development work is carried out by WVD in future.
- The Channel S. 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339/X, 339/Y, 339/Z, 340/A, 340/B, 340/C, 340/D, 340/E, 340/F, 340/G, 340/H, 340/I, 340/J, 340/K, 340/L, 340/M, 340/N, 340/O, 340/P, 340/Q, 340/R, 340/S, 340/T, 340/U, 340/V, 340/W, 340/X, 340/Y, 340/Z, 341/A, 341/B, 341/C, 341/D, 341/E, 341/F, 341/G, 341/H, 341/I, 341/J, 341/K, 341/L, 341/M, 341/N, 341/O, 341/P, 341/Q, 341/R, 341/S, 341/T, 341/U, 341/V, 341/W, 341/X, 341/Y, 341/Z, 342/A, 342/B, 342/C, 342/D, 342/E, 342/F, 342/G, 342/H, 342/I, 342/J, 342/K, 342/L, 342/M, 342/N, 342/O, 342/P, 342/Q, 342/R, 342/S, 342/T, 342/U, 342/V, 342/W, 342/X, 342/Y, 342/Z, 343/A, 343/B, 343/C, 343/D, 343/E, 343/F, 343/G, 343/H, 343/I, 343/J, 343/K, 343/L, 343/M, 343/N, 343/O, 343/P, 343/Q, 343/R, 343/S, 343/T, 343/U, 343/V, 343/W, 343/X, 343/Y, 343/Z, 344/A, 344/B, 344/C, 344/D, 344/E, 344/F, 344/G, 344/H, 344/I, 344/J, 344/K, 344/L, 344/M, 344/N, 344/O, 344/P, 344/Q, 344/R, 344/S, 344/T, 344/U, 344/V, 344/W, 344/X, 344/Y, 344/Z, 345/A, 345/B, 345/C, 345/D, 345/E, 345/F, 345/G, 345/H, 345/I, 345/J, 345/K, 34

ANNEXURE-A9

FILE NO. LAYOUT-I/0198/2023

TOTAL EXTENT (AS PER DOCUMENT)	: 24483 SQ.M
ROAD AREA	: 7308 SQ.M
PARK AREA	: 1778 SQ.M
PUBLIC PURPOSE AREA (1%)	: 178 SQ.M
P.P. HANDLED OVER TO THE LOCAL BODY AREA : #3422M	
P.P. HANDLED OVER TO THE TANGERJOLLA AREA : #3424M	
REGULAR PLOTS (1 TO 134)	: 134 Nos.
E.W.S.PLOTS (1876 SQ.M) (135 TO 164)	: 30 Nos.
TOTAL NO.OF.PLOTS	: 164 Nos.

NOTE

1. S.P.LAY DIMENSION
2. MEASUREMENTS ARE INDICATED EXCLUDING S.P.LAY DIMENSION

3. ROAD AREA
 4. PARK AREA
 5. PUBLIC PURPOSE AREA-1
 6. PUBLIC PURPOSE AREA-2 (HANDLED FOR TANGERJOLLA)

CONDITIONS

1. THE APPLICANT SHOULD FOLLOW THE CONDITIONS MENTIONED BY THE CE, PWU/WKD, CHERNAI REGION, CHERAI, CHERNAI-5 IN LETTER NO.18/75(A)/P/2022/2023 DATED 21/10/2022 WHICH ARE TO BE COMPLIED BY THE APPLICANT BEFORE ISSUING OF THE LAYOUT APPROVAL BY THE COMPETENT AUTHORITY (LOCAL BODY).
1. The applicant's land should be filled with earth filling with proper compaction to the minimum level of (+)12.500m (±) 1.0m above the crest level of Agaramthen tank at PTL (+) 10.900m, to protect the site from inundation during floods. The process of earth filling and compaction should be done in layers of not more than 300 mm depth to achieve required degree of compaction for the depth ranging from 1.150m to 1.250m, depending upon the existing WDL work. Also, the applicant should provide emergency pumping operation for the sewage water, if it is proposed to have basement floor and as well as desludging an sump during flood periods.
2. The all round sewerage level within the site should not be less than (+)2.500m. The applicant should prepare the layout proposal by considering the suitable internal storm water drainage network as Micro drain of suitable size (6) peripheral drain of size not less than 1000x900 mm and lateral drain of suitable size within the site as per site condition and the sewer should be connected to the local drain/channel. Necessary lowering works with road and drainage and sewerage treatment plant and its disposal and gutters / drains and other solid waste management as per norms in force within the applicant's land according to existing rules in force and should get proper approval from competent authority without fail.
3. The sewerage or any submergence drainage (treated or untreated) should not be let into drain /channel/river or any canal and the debris and other materials should not be dumped into the drain/channel/river causing obstruction to the flow of water. The applicant should make drainage network, at their own cost and the debris and other materials should not be dumped into the drain/channel.
3. The necessary setback distance (not less than 3m) especially on Eastern side should be provided with in the site as per site condition as per the rules in force of CMIA (District) issued by the office of the Commissioner of Town & Country Planning, Chennai-5 vide No. 48/722319-1062/1.02.2019, during development and there should not be any construction activities, in the set back area in future also. The CMIA should be the compliance certificate only after compliance certificate from WKD.
4. The applicant should clearly demarcate the boundary of their land before the commencement of any developmental activities in the presence of Revenue & WKD authorities respectively on Eastern side. The applicant should also maintain the measurement of the site without any encroachments and should maintain as per Revenue records (PMB).
5. The applicant should abide by the rules and regulation of the WKD from time to time. The applicant should also abide with court of law of both State & Central Government from time to time.
6. The permission granted to the applicant, should not be altered/modified/changed by any other. Based on the records submitted by the applicant, the permission is granted. If any documents seem to be false/uncomplete/duplicated, in future the above permission will be cancelled without any correspondence. Hence, the applicants are solely responsible of genuineness of the documents submitted.
7. The WKD officers should be allowed to inspect the site at any time, during execution and thereafter, if necessary Advance intimation should be given to the WKD officers concerned before commencement of the work.
8. The applicants should get clearance certificate for their site from the Revenue department to make sure that the site is not an encroached property from the water body as well as confirming the proposed site boundaries.
9. WKD is going to open only in connection with the inundation aspect and does not deliver any rights to the applicants to encroach the WKD /Overrun Land/ /Channel/.
10. The applicants should not object at any time for the maintenance works / improvement works of the Government channels which are proposed to be carried out by WKD. The applicant should get an undertaking in writing to the effect that the above proposal will not obstruct in case any maintenance/improvement/development works as per Revenue records (PMB), which are proposed to be carried out by WKD in future periodically.
11. The sewage water from the applicant's land should not be let into the drain and for the disposal of the sewage water, suitable arrangements should be made by the owner by the applicant, and as well as the construction materials/garbage should not be dumped into the channel/river/canal at any cost. At any cost, sewage/wallage should not be let into canal, and the garbage debris and construction materials should not be dumped into the channel/river restricting the free flow of water. The issuance of the document received from the applicant in respect to the ownership a purely of applicants responsibility and it is only for reference purpose to the department. The legal validity of this document should be verified by the Development / Revenue authorities. The specific remarks on inundation are purely based on technical grounds in respect to the physical location of land.
12. Paving to comply with any of the above conditions, WKD reserves the right to withdraw the Revenue of opinion along with MOC on inundation point of view for the above proposed site and in event, the applicants should not be eligible for any compensation whatsoever and as well as legal entity.

LEGEND

- SITE BOUNDARY
- ROAD OFFER TO LOCAL BODY
- PARK OFFER TO LOCAL BODY
- EXISTING ROAD
- PUBLIC PURPOSE-1 GIFTED TO LOCAL BODY
- PUBLIC PURPOSE-2 GIFTED TO LOCAL BODY (FOR TANGERJOLLA)
- EWS
- DSI

THE LIST OF LAYING IMPROVEMENTS TO THE SYSTEMS IN RESPECT OF ROAD, WATER SUPPLY, SEWERAGE, DRAINAGE, ELECTRIC POWER SUPPLY THAT MAY BE REQUIRED AS ASSESSED BY THE CONCERNED AUTHORITY, NAMELY THE LOCAL BODY AND TAMIL NADU ELECTRICITY BOARD SHALL BE SUBMITTED BY THE APPLICANT.

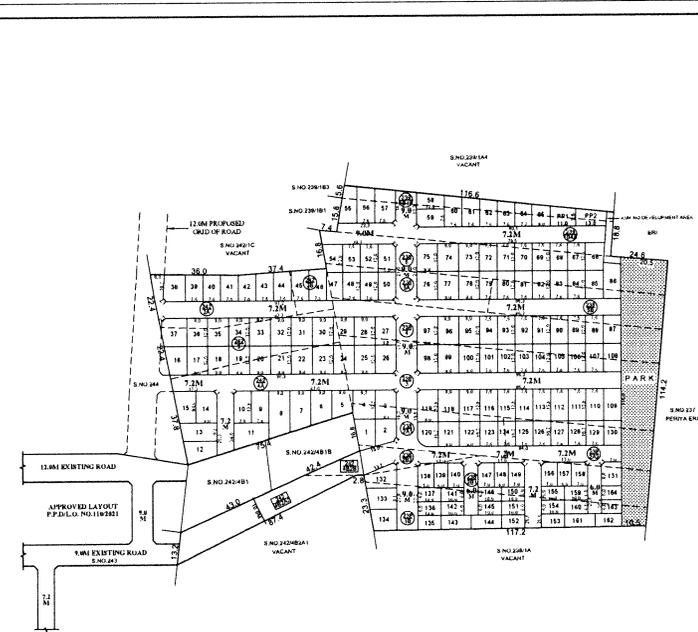
(B) LOCAL BODY SHOULD ENSURE COMPLIANCE OF ALL THE CONDITIONS STIPULATED BY PWU IN THEIR LETTER NO.18/75(A)/P/2022/2023 DATED 21/10/2022 AND SHALL OBTAIN LETTER FROM PWU CONFIRMING THE COMPLIANCE OF THE CONDITIONS BEFORE THE SANCTION AND ISSUE OF THE LAYOUT.

(C) THE APPLICANT IS RESPONSIBLE FOR THE SHAPE SIZE & DIMENSIONS OF THE SITE UNDER REFERRED.

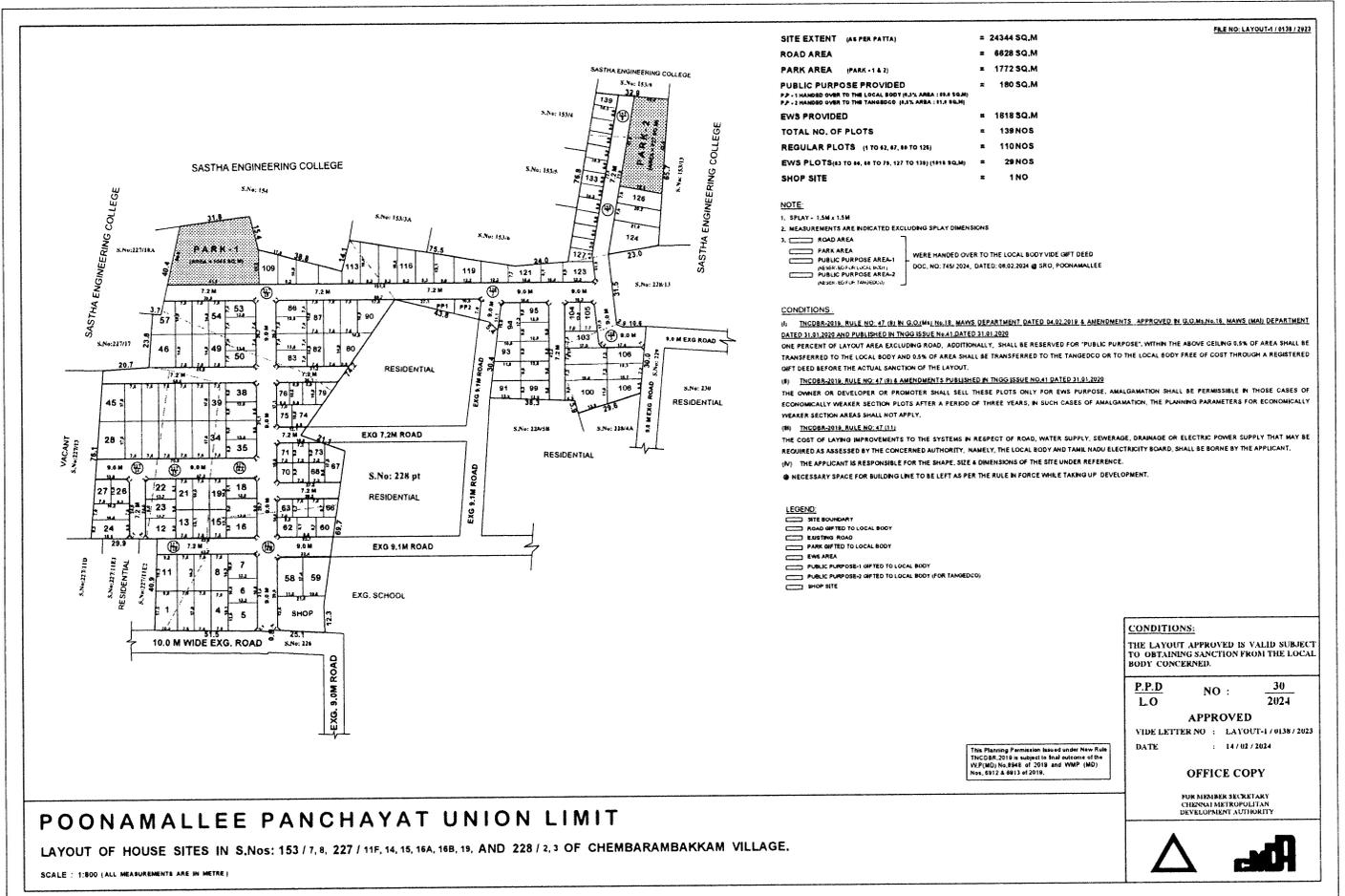
● NECESSARY SPACE FOR BUILDING LINE TO BE LEFT AS PER THE RULE IN FORCE WHILE TAKING UP DEVELOPMENT IN EVERY PLOT.

This Planning Permission Issued under New Rule TNGDR, 2019 is subject to final outcome of the P/F/MS in the year of 2019 and VMP (MD) Nos. 88/12 & 88/13 of 2019.

CONDITION:	
THE LAYOUT APPROVED IS VALID SUBJECT TO OBTAINING SANCTION FROM THE LOCAL BODY CONCERNED.	
P.P.D LO	NO : 10 2024
APPROVED	
VIDE LETTER NO :	LAYOUT-I / 0198 / 2023
DATE :	19 / 01 / 2024
OFFICE COPY	
FOR MEMBER SECRETARY CHERNAI METROPOLITAN DEVELOPMENT AUTHORITY	
	



ANNEXURE-A10



FILE NO. L1-305-2023

TOTAL EXTENT (AS PER DOCUMENT & GPOA DOCUMENT)	: 47267 SQ.M
ROAD AREA	: 14738 SQ.M
ROAD AREA - 1468 SQ.M HANDED OVER TO THE LOCAL BODY VIDE GIFT DEED DOCUMENT NO. 196/2024 DATED 09.02.2024 @SRO GOODRUVANCHERY	
ROAD AREA - 1462 SQ.M HANDED OVER TO THE LOCAL BODY VIDE GIFT DEED DOCUMENT NO. 347/2024 DATED 05.02.2024 @SRO GOODRUVANCHERY	
PARK AREA	: 3332 SQ.M
HANDED OVER TO THE LOCAL BODY VIDE GIFT DEED DOCUMENT NO. (DMS) GDA DATED 09.02.2024 @SRO GOODRUVANCHERY	
PUBLIC PURPOSE AREA (1%)	: 332 SQ.M
(PUBLIC PURPOSE AREA-1: 14738 SQ.M) (PUBLIC PURPOSE AREA-2: 14738 SQ.M) (HANDED OVER TO THE LOCAL BODY VIDE GIFT DEED DOCUMENT NO. (DMS) GDA DATED 09.02.2024 @SRO GOODRUVANCHERY)	
REGULAR PLOTS (1 TO 220)	: 220 Nos.
E.W.S.PLOTS (4452 SQ.M) (221 TO 291)	: 71 Nos.
TOTAL NO.OF PLOTS	: 291 Nos.
CONVENIENT SHOP	: 1 No.

NOTE:
 1. SPAN-1 (MxN) SH-1
 2. MEASUREMENTS ARE INDICATED EXCLUDING DISPLAY DIMENSION
 3. ROAD AREA - 1468 SQ.M HANDED OVER TO THE LOCAL BODY VIDE GIFT DEED DOCUMENT NO. 196/2024 DATED 09.02.2024 @SRO GOODRUVANCHERY & 1462 SQ.M HANDED OVER TO THE LOCAL BODY VIDE GIFT DEED DOCUMENT NO. 347/2024 DATED 05.02.2024 @SRO GOODRUVANCHERY
 4. PARK AREA - 3332 SQ.M HANDED OVER TO THE LOCAL BODY VIDE GIFT DEED DOCUMENT NO. 196/2024 DATED 09.02.2024 @SRO GOODRUVANCHERY
 5. PUBLIC PURPOSE AREA-1 & 2 - 332 SQ.M HANDED OVER TO THE LOCAL BODY VIDE GIFT DEED DOCUMENT NO. 196/2024 DATED 09.02.2024 @SRO GOODRUVANCHERY

CONDITIONS

- (THE FOLLOWING CONDITIONS OF WORD VIDE THE CE, WRD, CHENNAI REGION, CHEPAUK, CHENNAI, LETTER NO. DR/TS/3/469554/VANDALUR VILLAGE 00061/2024 DATED 22.01.2024 ARE TO BE COMPLIED BY THE APPLICANT BEFORE ISSUING OF THE LAYOUT APPROVAL BY THE COMPETENT AUTHORITY (LOCAL BODY).)
- The applicant's land should be filled with earth filling with proper compaction to the maximum level of (+)15.50m to (+)16.00m (i.e. 300mm to 500mm below the all level of Vandalur Perini E1 (+)16.00m). To protect the site from inundation during floods, the process of earth filling and compaction should be done in layers of not more than 0.30 metre depth to achieve required degree of compaction for the depth from 1.00m to 1.410m depending upon the existing field level, as indicated in the table. Also, the applicant should provide emergency pumping operation for the sewage water, if it is proposed to have basement floor and as well as dewatering arrangements during flood periods. The all round pavement level within the site should not be less than (+)15.50m to (+)16.00m and the regular habitations should not be below MFL.
 - The applicant should clearly demarcate the boundary of their land before commencement of any developmental activities in the presence of Revenue, Local body and WRD authorities concerned without fail and should not encroach the Government land / water body and the same should be maintained as it is in the Revenue records.
 - The permission granted to the applicant, should not be altered / modified / changed to any other. Based on the records submitted by the applicant, the permission is granted if any documents need to be taken / manipulated / fabricated in future the above permission will be cancelled without any correspondence. Hence the applicant is solely responsible of genuineness of the documents submitted.
 - The WRD officers should be allowed to inspect the site at any time, during execution and thereafter, if necessary. Advance intimation should be given to the WRD officers concerned before commencement of work.
 - The applicant should abide by the rules and regulations of the WRD from time to time. The applicant should also abide with law of both State & Central Government from time to time.
 - WRD is giving opinion only in connection with the sanitation aspect and does not deliver any rights to the applicant to encroach the WRD / Government Land / river. The NOC for this site from the WRD is purely based on the basis of sanitation point of view.

Technical Specifications

- The applicant should prepare the layout proposal by considering the suitable internal storm water drainage network drain as per prevailing site conditions within the site (i.e. cylindrical drain of size not less than 1.20m x 1.00m and lateral drain of suitable size within the site as per condition). The same should be connected to the local drain / channel / manhole / harvesting coeds with road side drain and sewerage treatment and its disposal and garbage / debris and other solid waste management as per income in existence within the applicant's land according to existing rules in force and should get proper approval from competent authority without fail.
 - The sewage or any effluents drainage (Treated or Untreated) should not be let into drain/channel/course at any cost and the debris and other materials should not be dumped into the drain / surface course obstructing free flow of water. The applicant should make drainage network, at their own cost and the same is to be connected to natural storm water drainage / channel. There should not be any hindrance to the free flow of natural drains to downstream.
 - The necessary setback distance should be provided within the site as per the norms in existence and as per the rules in force of CMDA (as per the circular issued by the office of the Commissioner of Town & Country Planning, Chennai-2 vide No. 4367/2019-BAZ Dated 13.05.2019) during development and there should not be any construction activities as setback area in future also, the CMDA should issue completion certificate only after obtaining compliance certificate NOC from WRD.
 - The applicant should get clearance certificate for this site from the Revenue department to make sure that the site is not an encroached property from the water body as well as confirming that proposed site boundaries.
 - The sewage water from the applicant and should not be let into the drain and for the disposal of the sewage water, suitable arrangements should be made for the same by the applicant, and as well as the construction materials/debris/garbage should not be dumped into the channel/overbank at any cost.
 - At any cost, sewage/effluents should not be let into channel/river, and the garbage, debris and construction materials should not be dumped into the channel/river obstructing the free flow of water.
 - As per Revenue records, the S.No. 21, 22, 23, 24, 25, 26, 27, 46, 41 were mentioned as Madhav Sankar's Nee Hindu (undivided condition area), but in accordance with Second Master Plan, CMDA has informed the above mentioned S.No as Priority Residential zone, moreover during site inspection it is assessed that surrounding area was unobscured as well as the applicant should not disturb the existing settlement drain to the Madhav tank and if so that should be re-allocated within the site for free flow of water to the tank during rainy season without any hindrance. In this regard the CMDA / Revenue department should verify & ensure before approval of above land since the issue lies entirely on discretion of CMDA WRD will not be held responsible at any cost regarding above said lands since WRD is issuing NOC regarding the sanitation point of view only as per site condition. Further this one should not be considered or treated as precedent for any other cases in future.
- The owner of the document received from the applicant in respect to the ownership is purely of applicant's responsibility and it is in your reference prepare to this department. The legal validity of this document should be verified by the Development / Revenue authorities. The specific remarks on sanitation are purely based on technical grounds in respect to the physical location of land.
- Failing to comply with any of the above conditions, WRD reserves right to withdraw the Technical opinion on sanitation point of view to the above proposed site and in view, the applicant shall not be eligible for any compensation whatsoever and as well as legal aid.

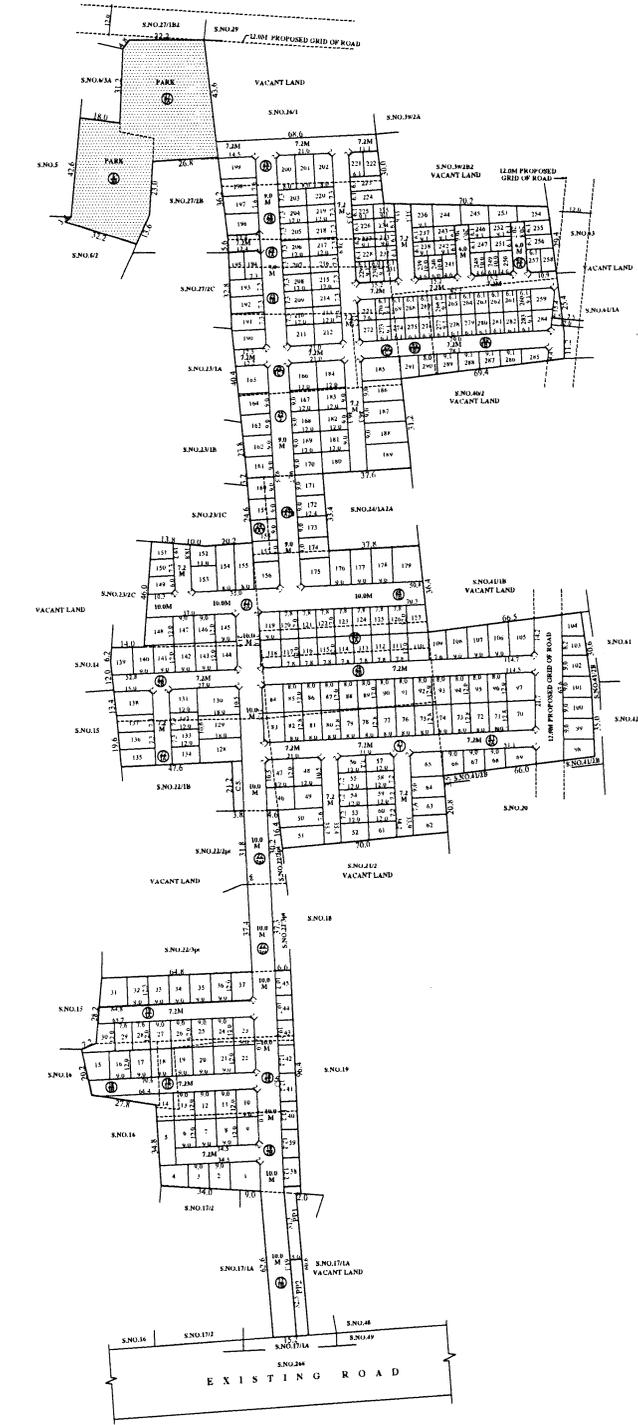
REVISIONS:
 (1) THE LAYOUT APPROVED IS VALID SUBJECT TO OBTAINING SANCTION FROM THE LOCAL BODY CONCERNED.
 (2) THE LAYOUT APPROVED IS VALID SUBJECT TO OBTAINING SANCTION FROM THE LOCAL BODY CONCERNED.

LEGEND:
 [Symbol] SITE BOUNDARY
 [Symbol] ROAD GIFTED TO LOCAL BODY
 [Symbol] EXISTING ROAD
 [Symbol] PARK GIFTED TO LOCAL BODY
 [Symbol] PUBLIC PURPOSE AREA-1 GIFTED TO LOCAL BODY
 [Symbol] PUBLIC PURPOSE AREA-2 GIFTED TO LOCAL BODY (FOR TANGLED)
 [Symbol] EWS
 [Symbol] CONVENIENT SHOP

CONDITION:
 THE LAYOUT APPROVED IS VALID SUBJECT TO OBTAINING SANCTION FROM THE LOCAL BODY CONCERNED.
 P.P.D NO. 32
 L.O. 2024
 APPROVED
 VIDE LETTER NO. : LAYOUT-1 / 0305 / 2023
 DATE : 7 / 03 / 2024

OFFICE COPY
 FOR MEMBER SECRETARY
 CHENNAI METROPOLITAN
 DEVELOPMENT AUTHORITY

NOTE:
 The Planning Permission issued under New Rule (INCORPORATED) is subject to final outcome of the W.P.(M)/No.46 of 2019 and W.M.P. (M) No. 4012 & 4013 of 2019.



KATTANKOLATHUR PANCHAYAT UNION
LAYOUT OF HOUSE SITES IN S.Nos: 6/3B, 17/1B, 18/1A, 1B, 1C, 2A, 2B, 21/1, 22/1A, 2pt, 3pt, 23/2A, 2B,
24/1A, 1A, 2A, 2B, 25/1A, 1B, 1C, 1C2, 2, 26/2A, 2B, 27/2A, 40/1A, 1B, 1B2 & 41/2A OF VANDALUR VILLAGE
 SCALE: 1:800 (ALL MEASUREMENTS ARE IN METRE.)



14.08.2024

From

S.P. Surendranath Karthik,
17/7, Vidyodaya 1st Cross Street,
T.Nagar,
Chennai-600017

To

- 1) Chennai Metropolitan Development Authority (CMDA) ,
II Floor, West Wing, Ts /Halamuthu-Natarajan Building,
No.01, Gandhi-Irwing Road
Egmore, Chennai -600008.
- 2) Director of Town and Country Planning,
2nd, 3rd & 4th Floor, C & E Market Road,
Koyambedu, Chennai - 600 107.
- 3) Tamilnadu Pollution Control Board
76, Mount Salai, Guindy, Chennai - 600 032
- 4) Greater Chennai Corporation
Ripon Building, Poonamallee High Road,
Chennai - 600 003
- 5) Poonamallee Panchayat Union
Vayalanallur, Ponnammalle, Thiruvallur,
SH-206, Poonamallee Pattabiram Road,
Avadi, Avadi, 600056
- 6) Kundrathur Panchayat Union
No.1, Lalachatram,
Kundrathur, Chennai-600069



- 7) Sholavaram Panchayat Union
65R6+M5R, GNT Rd, Cholavaram,
Sothuperumbedu, Tamil Nadu 600067
- 8) Kattankolathtur Panchayat Union
Maraimalanagar, Kanchipuram,
NH-45, Chennai Trichy Highway,
Grand Southern Trunk Road,
Kanchipuram, Kanchipuram, 603203
- 9) St.Thomas Mount Panchayat Union
Block Development Office, 20,
Chitlapakkam Main Rd, Kamaraj Colony,
Nehru Nagar, Chitlapakkam,
Chennai, Tamil Nadu 600064

Sir,

Sub: Representation with respect to implementation of solid waste management rules as per Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019 read with Municipal Solid Waste Rules, 2016.

I, S.P. Surendranath Karthik, S/o. K.R.Subramanian, having office at No.17/7, Vidyodaya 1st Cross Street, T.Nagar, Chennai 600017, would like to make the following representation:

The biggest challenge that has been faced by the Greater Chennai Corporation is that the entire garbage that has emerged from the city has been dumped in Pallikaranai marshlands, even though the city is not able to cope with the waste that has been generated. This problem can be dealt by implementation of MSW rules at grass root level, which will include basic criteria, including specific areas in each of the approved layouts in line with the provisions of law which are already in place.



The Article "Greater Chennai Corporation pushes trash into 'Ramsar site' Pallikaranai marshlands", by The Times of India says that the coveted Ramsar site tag should normally accord protection from any violation, but Greater Chennai Corporation has been brazenly violating all norms in the ecological sensitive Pallikaranai marshland bordering the Perungudi dump yard.

I would like to state that very recently, I came across the following layouts that has been approved by the Chennai Metropolitan Development Authority (CMDA) and the reference detail are here as follows:

S.No.	Approval No. PPD/L.O. No.	Local Body
1	12/2023	Poonamallee PU
2	15/2023	Sholavaram PU
3	18/2023	Greater Chennai Corporation
4	19/2023	Kundrathur PU
5	21/2023	Kundrathur PU
6	39/2023	Sholavaram PU
7	10/2024	St.Thomas Mount PU
8	12/2024	Kundrathur PU
9	30/2024	Poonamallee PU
10	32/2024	Kattankolathtur PU

I hereby submit that it is essential and necessary for any approval to be in accordance with Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019, which states as follows:

"In residential or predominantly residential developments with dwelling units exceeding 100 in number, the layout design should include waste management infrastructure and atleast a closed non-polluting storage provision for solid waste storage within the premises preferably with direct access from the abutting road shall be provided so that the local body can collect this stored waste from it".

I hereby state that for every approved residential layout of more than 100 units/plots, the approval as well as the applicant will have to provide for compulsory solid waste treatment space. I find that there is no specific area prescribed for setting up a solid waste management plan as per the MSW Rules, 2016 in the aforesaid layouts.



The aforesaid approved layouts are not in compliance with Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019. For this reason, these layouts have to be cancelled or appropriate action should be taken against issuance of such approval.

I would like to state that in addition to the above said layouts, it is to be noted that in every layout that has been approved by the Chennai Metropolitan Development Authority (CMDA) or by the Directorate of Town and Country Planning (DTCP), they are not in compliance of Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019 and as a result, the aforesaid layouts would not be in compliance with the MSW Rules, 2016 as well. It is also to be noted that the municipal authority has been vested with wide powers for the purpose of implementation of MSW Rules, 2016 which includes punitive action as well.

Therefore, in these circumstances, I request your good office to provide me with a personal hearing to explain my case to ensure compliance of Rule 17 of the Tamil Nadu Combined Development and Building Rules (TNCDBR), 2019, to include solid waste management plan area for the aforesaid layouts. Further, if no action is initiated for the non-compliance of above detailed prescribed rules against the aforesaid layouts, I will not have any other remedy but to approach the Hon'ble High Court of Madras or any other Court / Tribunal.



(S.P. Surendranath Karthik)

भारतीय डाक
RT111046213IN IVR:8284111046213
RL THYGARAYANAGAR H.O <600017>
Counter No:2,14/08/2024,17:39
To:SHALAJARAN PANCHAYAT ..
PIN:600067, Shalavaram SO
From:S P SURENDRANATH KARTHIK ..
Wt:20gms Ack Fees:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
RT111046227IN IVR:8284111046227
RL THYGARAYANAGAR H.O <600017>
Counter No:2,14/08/2024,17:39
To:ST THOMAS MURAI PANCHAYAT ..
PIN:600064, Chitlapakkam SO
From:S P SURENDRANATH KARTHIK ..
Wt:20gms Ack Fees:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
RT111046235IN IVR:8284111046235
RL THYGARAYANAGAR H.O <600017>
Counter No:2,14/08/2024,17:39
To:POOMANALLEE PANCHAYAT ..
PIN:600056, Poomanallee SO
From:S P SURENDRANATH KARTHIK ..
Wt:20gms Ack Fees:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
RT111046294IN IVR:8284111046294
RL THYGARAYANAGAR H.O <600017>
Counter No:2,14/08/2024,17:39
To:KATTANKULATHUR PANCHAYAT ..
PIN:603203, Kattankulathur SO
From:S P SURENDRANATH KARTHIK ..
Wt:20gms Ack Fees:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
RT111046258IN IVR:8284111046258
RL THYGARAYANAGAR H.O <600017>
Counter No:2,14/08/2024,17:39
To:KUNDRATHUR PANCHAYAT ..
PIN:600069, Kundathur SO Kanchipuram
From:S P SURENDRANATH KARTHIK ..
Wt:20gms Ack Fees:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
RT111046261IN IVR:8284111046261
RL THYGARAYANAGAR H.O <600017>
Counter No:2,14/08/2024,17:39
To:THE CHOA ..
PIN:600008, EGMORE ADD
From:S P SURENDRANATH KARTHIK ..
Wt:20gms Ack Fees:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
RT111046289IN IVR:8284111046289
RL THYGARAYANAGAR H.O <600017>
Counter No:2,14/08/2024,17:39
To:TN POLLUTION CONTROL ..
PIN:600107, Koyambedu S.O
From:S P SURENDRANATH KARTHIK ..
Wt:20gms Ack Fees:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
RT111046275IN IVR:8284111046275
RL THYGARAYANAGAR H.O <600017>
Counter No:2,14/08/2024,17:39
To:DIRECTOR OF TOWN & COUNTRY ..
PIN:600017, Thygarayanagar H.O
From:S P SURENDRANATH KARTHIK ..
Wt:20gms Ack Fees:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक
RT111046292IN IVR:8284111046292
RL THYGARAYANAGAR H.O <600017>
Counter No:2,14/08/2024,17:39
To:GREATER CHENNAI CORPORATION ..
PIN:600003, Park Town H.O
From:S P SURENDRANATH KARTHIK ..
Wt:20gms Ack Fees:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक

आर.पी.-54

R.P.-54

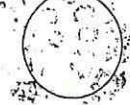
भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA



प्रेषक डाकघर
की नाम मोहर
Name Stamp of
office of Posting

Paulkaranal Representation

तारीख-मोहर



Date Stamp

भेजने वाले S. P. Susendranath Kartalik
का पता 17/7, Vidyodaya 1st Cross Street.
Sender's Address T. Nagar, Chennai - 600017
पिन / PIN

प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

★ एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ
बीमा

★ Received a Registered Insured Letter/Postcard/Packet/Parcel

★ पाने वाले का नाम } Chennai Metropolitan Development

★ Addressed to (Name) } Authority (CMDA) 4th Floor West wing,

★ बीमा का मूल्य (रुपयों में) } T/S Healamuthu Natarajan building No. 01

★ Insured for Rupees } Grandhi - Irving Road, Egmore, Chennai - 600008

वितरण की तारीख/Date of delivery..... 20.....

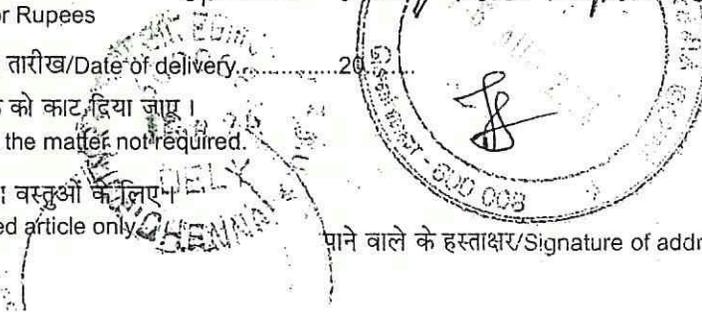
● अनावश्यक को काट दिया जाए।

● Score out the matter not required.

★ केवल बीमा वस्तुओं के लिए।

★ For Insured article only

पाने वाले के हस्ताक्षर/Signature of addressee



आर.पी.-54
R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA



40

प्रेषक डाकघर
की नाम मोहर
Name Stamp of
office of Posting

Pallikaranci Representation
21

तारीख-मोहर
Date Stamp

भेजने वाले
का पता
Sender's
Address

SP Surendranath Karthik
17/1, Vidyaodaya 1st Cross Street,
T. Nagar, Chennai - 600 017

पिन / PIN 6 0 0 0 1 7

प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

★ एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ
बीमा

★ Received a Registered Insured Letter/Postcard/Packet/Parcel

★ पाने वाले का नाम

★ Addressed to (Name)

★ बीमा का मूल्य (रुपयों में)

★ Insured for Rupees

वितरण की तारीख/Date of delivery.....20.....

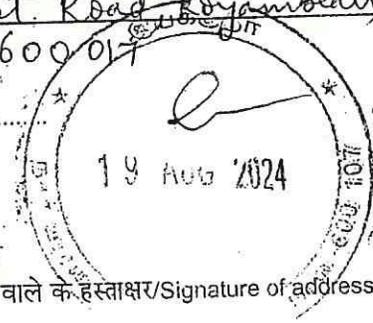
● अनावश्यक को काट दिया जाए।

● Score out the matter not required.

★ केवल बीमा वस्तुओं के लिए।

★ For Insured article only.

Director of Town and Country
Planning, 2nd & 3rd, 4th Floor,
C & E Market Road, Koyambedu,
Chennai - 600 017



पाने वाले के हस्ताक्षर/Signature of addressee

आर.पी.-54
R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA



41

प्रेषक डाकधर
की नाम मोहर
Name Stamp of
office of Posting

Pallikarani Representation

तारीख-मोहर

Date Stamp

भेजने वाले

S.P. Surendranath Kauthik

का पता
Sender's
Address

17/7, Vedyodaya 1st Cross Street,
T. Nagar, Chennai - 600217

पिन / PIN

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प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

★ एक रजिस्ट्री बीमा पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ

★ Received a Registered Insured Letter/Postcard/Packet/Parcel

★ पाने वाले का नाम

★ Addressed to (Name)

Tamilnadu Pollution Control

Board, 76, Mount Salai,

Guindy, Chennai - 60007

★ बीमा का मूल्य (रुपयों में)

★ Insured for Rupees

वितरण की तारीख/Date of delivery.....20

● अनावश्यक को काट दिया जाए।

● Score out the matter not required.

★ केवल बीमा वस्तुओं के लिए।

★ For Insured article only.

पाने वाले के हस्ताक्षर/Signature of addressee



आर.पी.-54
R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA

प्रेषक डाकघर
की नाम मोहर
Name Stamp of
office of Posting

Pallikaranai Representation



भेजने वाले

SP Surendranath Karthik,

का पता

17/T, Vidyodaya 1st Cross Street,

Sender's
Address

T.Nagar, Chennai - 600 017

पिन / PIN

6 0 0 0 1 7

प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

★ एक रजिस्ट्री बीमा पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ

★ Received a Registered Insured Letter/Postcard/Packet/Parcel

★ पाने वाले का नाम

Greater Chennai Corporation

★ Addressed to (Name)

Lipon Building, Poornamallee

★ बीमा का मूल्य (रुपयों में)

High Road, Chennai - 600 003

★ Insured for Rupees

निम्नलिखित तारीख/Date of delivery..... 20.....

अनावश्यक काट दिया जाए।

Score out the matter not required.

★ केवल बीमा वस्तुओं के लिए।

★ For Insured article only.

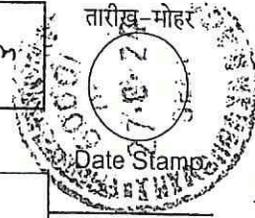


पाने वाले के हस्ताक्षर/Signature of addressee



प्रेषक डाकघर
की नाम मोहर
Name Stamp of
office of Posting

Pallikaranai Representation



भेजने वाले का पता
Sender's Address

S.P. Surendranath Karthik,
1777, Vidyodaya 1st Cross Street,
T.Nagar, Chennai-600017

पिन / PIN

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प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

★ एक रजिस्ट्री बीमा पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ

★ Received a Registered Insured Letter/Postcard/Packet/Parcel

★ पाने वाले का नाम } Kundrathur Panchayat Union
★ Addressed to (Name) } No.1, Lalachatram,

★ बीमा का मूल्य (रुपयों में) } Kundrathur, Chennai-600069

★ Insured for Rupees

वितरण की तारीख/Date of delivery.....20.....

● अनावश्यक को काट दिया जाए।
● Score out the matter not required.

★ केवल बीमा वस्तुओं के लिए।
★ For Insured article only.



पाने वाले के हस्ताक्षर/Signature of addressee

आर.पी.-54

R.P.-54

भारतीय डाक विभाग

DEPARTMENT OF POSTS, INDIA



प्रेषक डाकधर
की नाम मोहर
Name Stamp of
office of Posting

Dall'Kaianni Representatives

तिरिख-मोहर

Date Stamp

भेजने वाले

का पता

Sender's
Address

S.P. Surendranath Karthik,
17/7, Vidyodaya 1st Cross Street,
T.Nagar, Chennai-600017

पिन / PIN

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प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

- ★ एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ
बीमा
- ★ Received a Registered Letter/Postcard/Parcel/Packet
Insured
- ★ पाने वाले का नाम } St.Thomas Mount Panchayat Union
- ★ Addressed to (Name) } Block Development Office, 20,
Chitlapakkam Main Rd, Kamaraj
Colony,
- ★ बीमा का मूल्य (रुपयों में) }
Nehru Nagar, Chitlapakkam,
Chennai, Tamil Nadu 600064
- ★ Insured for Rupees
- वितरण की तारीख/Date of
- अनावश्यक को काट दिया जा
- Score out the matter not required.
- ★ केवल बीमा वस्तुओं के लिए।
- ★ For Insured article only.

அனுப்புகை எழுத்தர்
பானே குலிகுக்கே தர்த்திசுர/Signatures of addressee
(2) சில மூலக்கம், சாலை-600 064.

आर.पी.-54
R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA



प्रेषक डाकघर
की नाम मोहर
Name Stamp of
office of Posting

Pallikaranai Representation

तारीख-मोहर

Date Stamp

भेजने वाले
का पता
Sender's
Address

S.P. Surendranath Karthik,
17/7, Vidyodaya 1st Cross Street,
T.Nagar, Chennai-600017

पिन / PIN

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प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

★ एक रजिस्ट्री बीमा पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ

★ Received a Registered Insured Letter/Postcard/Packet/Parcel

★ पाने वाले का नाम } Kattankolathtur Panchayat Union
★ Addressed to (Name) } Maraimalanagar, Kanchipuram,

★ बीमा का मूल्य (रुपयों में) } NH-45, Chennai Trichy Highway,
★ Insured for Rupees } Grand Southern Trunk Road,

वितरण की तारीख/Date of Kanchipuram, Kanchipuram, 603203

● अनावश्यक को काट दिया जाए।

● Score out the matter not required.

★ केवल बीमा वस्तुओं के लिए।

★ For Insured article only.

पाने वाले के हस्ताक्षर/Signature of addressee



आर.पी.-54
R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA

प्रेषक डाकघर
की नाम मोहर
Name Stamp of
office of Posting

Pallikaranai Representation

भेजने वाले
का पता
Sender's
Address

S.P. Surendranath Karthik,
17/7, Vidyodaya 1st Cross Street,
T.Nagar, Chennai-600017



पिन / PIN

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प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

★ एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ
बीमा

★ Received a Registered Letter/Postcard/Packet/Parcel
Insured

★ पाने वाले का नाम } Poonamallee Panchayat Union
★ Addressed to (Name) } Vayalanallur, Ponnammalle, Thiruvallur,
SH-206, Poonamallee Pattabiram Road,
Avadi, Avadi, 600056

★ बीमा का मूल्य (रुपयों में)
★ Insured for Rupees

वितरण की तारीख/Date of delivery 16.2.24

- अनावश्यक को काट दिया जाए।
- Score out the matter not required.

★ केवल बीमा वस्तुओं के लिए।
★ For Insured article only.

M. J. J.
Poonamallee

पाने वाले के हस्ताक्षर/Signature of addressee

14.08.2024

From:

S.P. Surendranath Karthik,
17/7, Vidyodaya 1st Cross Street,
T. Nagar,
Chennai-600 017.

RTI06852945IN INR:8284106852945
RL HIGH COURT BUILDING S.O (CHENNAI) 600004
Counter No:1,14/08/2024,16:18
To:THE PIO,METROPOLITAN DEV
PIN:600008, EGMORE MDG
From:S P SURENDRA NATH KARTHIK,.
Wt:20gms Ack Fee:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>



To:

The Public Information Officer,
Chennai Metropolitan Development Authority (CMDA),
II Floor, West Wing, Ts hlamuthu-Natarajan Building
No.1, Gandhi-Irwin Road,
Egmore, Chennai-600 107.

Sir

Sub: Request for Information under Right to Information Act 2005.

I, S.P. Surendranath Karthik, S/o K.R.Subramanian, having office at No.17/7, Vidyodaya 1st cross street, T.Nagar, Chennai 600 017, wish to seek information as under:

1. Whether it is mandatory to have a specified area for solid waste management in an approved layout exceeding 100 residential units?
2. Whether in the following layouts approved, any specified area has been earmarked for solid waste management in accordance with the rules?
 - i. Poonamallee Panchayat Union Limit Layout of house sites in S.Nos:153/7,8,227/11F,14,15,16A,16B,19,AND228/2,3of Chembarambakkam Village
 - ii. Kundrathur Panchayat Union Layout of House sites in S.Nos.273/1,2A,2B,274/7 AND274/8 of Kavanur Village

- iii. Kundrathur Panchayat Union Layout of House sites in **S.Nos. 180/3A,190,191/2,3,4,5A&5D,198/2,199,200/1&2,203/1,204/1,2,&3, AND 460/43** of Nandambakkam Village
 - iv. Greater Chennai Corporation Layout of House sites in **T.S. No:7/1(OLD S.NO.276,277,278 & 279/1) BLOCK-18, WARD-G** of Thiruvottiyur Village
 - v. Sholavaram Panchayat Union Layout of House sites in **S.Nos.103/3,108/2,3,4,5,110/1,2,3,112/1,117/2,118/1&2** of Siruniyam Village
 - vi. Poonamallee Panchayat Union Layout of House sites in **S.Nos. 28,29/1,2, 32/2,33,34,35,36,37/1,2,38,39/1,2,40,41,45,47/3,57/1,2A,2B,2C,2D,2E,2 F,2G,76/1A,2A,77/1A1,77/1C,78,80/1A,1B,81,82,83,84,85/2,86,87/1,2B ,3B,94/1,2,3,95/1,96/1,2,97/3,106,108,109/1A,1B1,1B2,1C,1D1&2A** of Kilmanambedu Village
 - vii. Kattankolathur Panchayat Union Layout of House sites in **S.Nos. 6/3B,17/1B,18/1A,1B,1C,2A,2B,21/1,22/1A,2pt,3pt,23/2A,2B,24/1A1,1 A2B,1B,2A,2B,25/1A,1B,1C1,1C2,2,26/2A 2B,27/2A,40/1A,1B1,1B2& 41/2A** of Vandalur Village
 - viii. Kundrathur Panchayat Union Layout of House sites in **S.Nos. 331/1,2A&2B, 332/1,2,&3, 333 AND 334** of Palanthandalam village
 - ix. Sholavaram Panchayat Union Layout of House sites in **S.Nos.84,85/1,2A1,89/1A,2,90/1,2&107/1** of Sothuperumbedu village
 - x. St. Thomas Mount Panchayat Union Layout of House sites in **S.Nos.238/1B,2A1,2A2,2B1,2B2,3,4,5A,5B,6,239/1B4A,1B4B,242/2A, 2B,3,4A,4B2A2&242/4B2B** of Agaramthen Village
3. In the event of approved layout not having any specified area for solid waste management, whether the authority has the power to modify or amend the layout for the purpose of earmarking space for solid waste management?
 4. What actions have been taken by the Pollution Control Board in order to ensure that the MSW rules have been strictly complied specifically with reference to the Layouts mentioned above which does not have a specified area for solid waste management?



5. What actions have been taken by the Greater Chennai Corporation for implementation of MSW rules specified in the Layouts mentioned above, where no specified area has been earmarked for the purpose of solid waste management?

I hereby inform that the following formalities have been completed by me:

1. That I have deposited the requisite fee of Rs.10/- by way of Court Stamp.
2. That I am the 'Citizen' of India and I am asking the information as 'Citizen'.
3. In case the subject matter/any of the information is held by/related to another public authority, you are hereby requested to transfer the application or such part of it as may be appropriate to that other public authority with an intimation to the undersigned (Section 6(3) of RTI Act). I state that the information sought does not fall within the restriction contained in Section 8 and 9 of the Act and to the best of my/our knowledge, it pertains to your office.
4. Further it is requested that the required copy of the report may be sent to me by Registered Post.
5. I assure that I shall not allow/ cause to use/ pass/share/display/ or circulate the information received in any case and under any circumstances, with any person or in any manner which would be detrimental to the Unity and Sovereignty or against the interest of India.



Signature of the Applicant

Name: S.P.Surendranath Karthik

Date: 14.08.2024

14.08.2024

From:

S.P. Surendranath Karthik,
17/7, Vidyodaya 1st Cross Street,
T. Nagar,
Chennai-600 017.

To:

The Public Information Officer,
Directorate of Town and Country Planning,
359W+V8Q, E&C Market Road,
Koyambedu, Chennai-6000 107.

भारतीय डाक
RT106852959IN IVR:8284106852959
RL HIGH COURT BUILDING S.O (CHENNAI) <600104>
Counter No:1,14/08/2024,16:18
To:THE PIO,TOWN AND COUNTRY
PIN:600107, Koyambedu S.O
From:S P SURENDRA NATH KARTHIV.,.
Wt:20gms Ack Fees:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666888> <Wear Masks, Stay Safe>

Sir

Sub: Request for Information under Right to Information Act 2005.

I, S.P. Surendranath Karthik, S/o K.R.Subramanian, having office at No.17/7, Vidyodaya 1st cross street, T.Nagar, Chennai 600 017, wish to seek information as under:

1. Whether it is mandatory to have a specified area for solid waste management in an approved layout exceeding 100 residential units?
2. Whether in the following layouts approved, any specified area has been earmarked for solid waste management in accordance with the rules?
 - i. Poonamallee Panchayat Union Limit Layout of house sites in **S.Nos:153/7,8,227/11F,14,15,16A,16B,19,AND228/2,3**of Chembarambakkam Village
 - ii. Kundrathur Panchayat Union Layout of House sites in **S.Nos.273/1,2A,2B,274/7 AND274/8** of Kavanur Village

- iii. Kundrathur Panchayat Union Layout of House sites in **S.Nos. 180/3A,190,191/2,3,4,5A&5D,198/2,199,200/1&2,203/1,204/1,2,&3, AND 460/43** of Nandambakkam Village
 - iv. Greater Chennai Corporation Layout of House sites in **T.S. No:7/1(OLD S.NO.276,277,278 & 279/1) BLOCK-18, WARD-G** of Thiruvottiyur Village
 - v. Sholavaram Panchayat Union Layout of House sites in **S.Nos.103/3,108/2,3,4,5,110/1,2,3,112/1,117/2,118/1&2** of Siruniyam Village
 - vi. Poonamallee Panchayat Union Layout of House sites in **S.Nos. 28,29/1,2, 32/2,33,34,35,36,37/1,2,38,39/1,2,40,41,45,47/3,57/1,2A,2B,2C,2D,2E,2 F,2G,76/1A,2A,77/1A1,77/1C,78,80/1A,1B,81,82,83,84,85/2,86,87/1,2B ,3B,94/1,2,3,95/1,96/1,2,97/3,106,108,109/1A,1B1,1B2,1C,1D1&2A0f** Kilmanambedu Village
 - vii. Kattankolathur Panchayat Union Layout of House sites in **S.Nos. 6/3B,17/1B,18/1A,1B,1C,2A,2B,21/1,22/1A,2pt,3pt,23/2A,2B,24/1A1,1 A2B,1B,2A,2B,25/1A,1B,1C1,1C2,2,26/2A 2B,27/2A,40/1A,1B1,1B2& 41/2A** of Vandalur Village
 - viii. Kundrathur Panchayat Union Layout of House sites in **S.Nos. 331/1,2A&2B, 332/1,2,&3, 333 AND 334** of Palanthandalam village
 - ix. Sholavaram Panchayat Union Layout of House sites in **S.Nos.84,85/1,2A1,89/1A,2,90/1,2&107/1** of Sothuperumbedu village
 - x. St. Thomas Mount Panchayat Union Layout of House sites in **S.Nos.238/1B,2A1,2A2,2B1,2B2,3,4,5A,5B,6,239/1B4A,1B4B,242/2A, 2B,3,4A,4B2A2&242/4B2B** of Agaramthen Village
3. In the event of approved layout not having any specified area for solid waste management, whether the authority has the power to modify or amend the layout for the purpose of earmarking space for solid waste management?
 4. What actions have been taken by the Pollution Control Board in order to ensure that the MSW rules have been strictly complied specifically with reference to the Layouts mentioned above which does not have a specified area for solid waste management?



5. What actions have been taken by the Greater Chennai Corporation for implementation of MSW rules specified in the Layouts mentioned above, where no specified area has been earmarked for the purpose of solid waste management?

I hereby inform that the following formalities have been completed by me:

1. That I have deposited the requisite fee of Rs.10/- by way of Court Stamp.
2. That I am the 'Citizen' of India and I am asking the information as 'Citizen'.
3. In case the subject matter/any of the information is held by/related to another public authority, you are hereby requested to transfer the application or such part of it as may be appropriate to that other public authority with an intimation to the undersigned (Section 6(3) of RTI Act). I state that the information sought does not fall within the restriction contained in Section 8 and 9 of the Act and to the best of my/our knowledge, it pertains to your office.
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Signature of the Applicant

Name: S.P. Surendranath Karthik

Date: 14.08.2024

14.08.2024

From:

S.P. Surendranath Karthik,
177, Vidyodaya 1st Cross Street,
T. Nagar,
Chennai-600 017.

To:

The Public Information Officer,
Tamil Nadu Pollution Control Board,
76, Mount Salai Guindy,
Chennai-600032.

RT106852931IN IVR:8284106852931
RL HIGH COURT BUILDING S.O (CHENNAI) <600104>
Counter No:1,14/08/2024,16:18
To:THE PIO,POLLUTION CONTROL
PIN:600032, Guindy Industrial Estate S.O
From:S P SURENDRA NATH KARTHIK..
Wt:15gms Ack Fee:3.00,REG=17.0
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

Sir

Sub: Request for Information under Right to Information Act 2005.

I, S.P. Surendranath Karthik, S/o K.R.Subramanian, having office at No.177, Vidyodaya 1st cross street, T.Nagar, Chennai 600 017, wish to seek information as under:

1. Whether it is mandatory to have a specified area for solid waste management in an approved layout exceeding 100 residential units?
2. Whether in the following layouts approved, any specified area has been earmarked for solid waste management in accordance with the rules?
 - i. Poonamallee Panchayat Union Limit Layout of house sites in **S.Nos:153/7,8,227/11F,14,15,16A,16B,19,AND228/2,3**of Chembarambakkam Village
 - ii. Kundrathur Panchayat Union Layout of House sites in **S.Nos.273/1,2A,2B,274/7 AND274/8** of Kavanur Village



- iii. Kundrathur Panchayat Union Layout of House sites in **S.Nos. 180/3A,190,191/2,3,4,5A&5D,198/2,199,200/1&2,203/1,204/1,2,&3, AND 460/43** of Nandambakkam Village
 - iv. Greater Chennai Corporation Layout of House sites in **T.S. No:7/1(OLD S.NO.276,277,278 & 279/1) BLOCK-18, WARD-G** of Thiruvottiyur Village
 - v. Sholavaram Panchayat Union Layout of House sites in **S.Nos.103/3,108/2,3,4,5,110/1,2,3,112/1,117/2,118/1&2** of Siruniyam Village
 - vi. Poonamallee Panchayat Union Layout of House sites in **S.Nos. 28,29/1,2, 32/2,33,34,35,36,37/1,2,38,39/1,2,40,41,45,47/3,57/1,2A,2B,2C,2D,2E,2 F,2G,76/1A,2A,77/1A1,77/1C,78,80/1A,1B,81,82,83,84,85/2,86,87/1,2B ,3B,94/1,2,3,95/1,96/1,2,97/3,106,108,109/1A,1B1,1B2,1C,1D1&2A** of Kilmanambedu Village
 - vii. Kattankolathur Panchayat Union Layout of House sites in **S.Nos. 6/3B,17/1B,18/1A,1B,1C,2A,2B,21/1,22/1A,2pt,3pt,23/2A,2B,24/1A1,1 A2B,1B,2A,2B,25/1A,1B,1C1,1C2,2,26/2A 2B,27/2A,40/1A,1B1,1B2& 41/2A** of Vandalur Village
 - viii. Kundrathur Panchayat Union Layout of House sites in **S.Nos. 331/1,2A&2B, 332/1,2,&3, 333 AND 334** of Palanthandalam village
 - ix. Sholavaram Panchayat Union Layout of House sites in **S.Nos.84,85/1,2A1,89/1A,2,90/1,2&107/1** of Sothuperumbedu village
 - x. St. Thomas Mount Panchayat Union Layout of House sites in **S.Nos.238/1B,2A1,2A2,2B1,2B2,3,4,5A,5B,6,239/1B4A,1B4B,242/2A, 2B,3,4A,4B2A2&242/4B2B** of Agaramthen Village
3. In the event of approved layout not having any specified area for solid waste management, whether the authority has the power to modify or amend the layout for the purpose of earmarking space for solid waste management?
 4. What actions have been taken by the Pollution Control Board in order to ensure that the MSW rules have been strictly complied specifically with reference to the Layouts mentioned above which does not have a specified area for solid waste management?

5. What actions have been taken by the Greater Chennai Corporation for implementation of MSW rules specified in the Layouts mentioned above, where no specified area has been earmarked for the purpose of solid waste management?

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Signature of the Applicant

Name: S.P.Surendranath Karthik

Date: 14.08.2024

14.08.2024

From:

S.P. Surendranath Karthik,
17/7, Vidyodaya 1st Cross Street,
T. Nagar,
Chennai-600 017.

To:

The Public Information Officer,
Greater Chennai Corporation,
Ripon Building,
Chennai-600 003.

RTI06853061IN INR:8284106853061
RL HIGH COURT BUILDING S.O (CHENNAI) <600104>
Counter No:1,14/08/2024,16:18
To:THE FIG, G C C
PIN:600003, Park Town H.O
From: S P SURENDRA NATH KARTHIK,,
Wt:15gms Ack Fee:3.00,REG=17.0
Amt:29.50, Tax:4.50, Amt.Paid:30.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002668868> <Wear Masks, Stay Safe>

Sir

Sub: Request for Information under Right to Information Act 2005.

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 - viii. Kundrathur Panchayat Union Layout of House sites in **S.Nos. 331/1,2A&2B, 332/1,2,&3, 333 AND 334** of Palanthandalam village
 - ix. Sholavaram Panchayat Union Layout of House sites in **S.Nos.84,85/1,2A1,89/1A,2,90/1,2&107/1** of Sothuperumbedu village
 - x. St. Thomas Mount Panchayat Union Layout of House sites in **S.Nos.238/1B,2A1,2A2,2B1,2B2,3,4,5A,5B,6,239/1B4A,1B4B,242/2A, 2B,3,4A,4B2A2&242/4B2B** of Agaramthen Village
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Signature of the Applicant

Name: S.P.Surendranath Karthik

Date: 14.08.2024

आर.पी.-54

R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA

भारतीय डाक



प्रेषक डाकघर

की नाम मोहर

Name Stamp of
office of Posting

भेजने वाले

का पता

Sender's
Address

KNS LAW CHAMBERS
17/7 Vidyodaya,
1st Cross Street, T Nagar,
Chennai - 600 017.

Date Stamp

पिन / PIN

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प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

★ एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ
बीमा

★ Received a Registered Letter/Postcard/Packet/Parcel
Insured

★ पाने वाले का नाम

★ Addressed to (Name)

★ बीमा का मूल्य (रुपयों में)

★ Insured for Rupees

वितरण की तारीख/Date of delivery.....20.....

● अनावश्यक को काट दिया जाए।

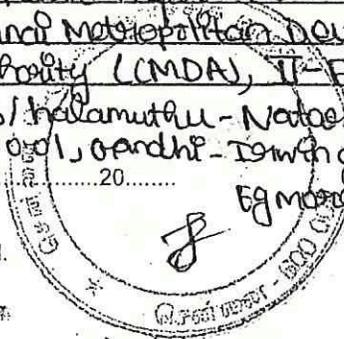
● Score out the matter not required.

★ केवल बीमा वस्तुओं के लिए।

★ For Insured article only.

पाने वाले के हस्ताक्षर/Signature of addressee

The Public Information Officer,
Chennai Metropolitan Development
Authority (CMDA), II-Floor, West Wing
TS/Hellamuthu - Naderagan Building,
No.01, Gandhi - Downing Road,
Egmore, Chennai-600008.



आर.पी.-54

R.P.-54

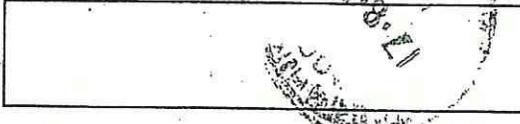
भारतीय डाक विभाग

DEPARTMENT OF POSTS, INDIA

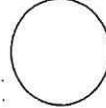


60

प्रेषक डाकधर
की नाम मोहर
Name Stamp of
office of Posting



तारीख-मोहर



Date Stamp

भेजने वाले

का पता

Sender's
Address

KNS LAW CHAMBERS

17/7 Vidyodaya,

1st Cross Street, T. Nagar,

Chennai - 600 017

पिन / PIN

--	--	--	--	--	--

प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

★ एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ
बीमा

★ Received a Registered Insured Letter/Postcard/Packet/Parcel

★ पाने वाले का नाम

★ Addressed to (Name)

★ बीमा का मूल्य (रुपयों में)

★ Insured for Rupees

वितरण की तारीख/Date of delivery20.....

● अनावश्यक काट दिया जाए।

● Score out the matter not required.

★ केवल बीमा वस्तुओं के लिए।

★ For Insured article only.

*The public information officer,
Directorate of town and country planning,
359 W + V 83, DE & C Market Road,
Koyambedu, Chennai - 600 107.*



पाने वाले के हस्ताक्षर/Signature of addressee

आर.पी.-54

R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA



61

प्रेषक डाकघर
की नाम मोहर
Name Stamp of
office of Posting

[Blank box for Name Stamp]

Date Stamp

भेजने वाले

KNS LAW CHAMBERS

का पता

17/7 Vidyodaya,

Sender's

1st Cross Street, T. Nagar,

Address

Chennai - 600 017.

पिन / PIN

[PIN code boxes]

प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

★ एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ
बीमा

★ Received a Registered Insured Letter/Postcard/Packet/Parcel

★ पाने वाले का नाम

★ Addressed to (Name)

The public information officer,
Tamilnadu Pollution Control Board,
7b, Mount Salap road, Chennai-600032

★ बीमा का मूल्य (रुपयों में)

★ Insured for Rupees

दिलाने की तारीख/Date of delivery.....20.....

★ अनावश्यक को काट दिया जाए।

★ Score out the matter not required.

★ केवल बीमा वस्तुओं के लिए।

★ For Insured article only.

पाने वाले के हस्ताक्षर/Signature of addressee



आर.पी.-54

R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA



प्रेषक डाकघर
की नाम मोहर
Name Stamp of
office of Posting

तारीख मोहर



Date Stamp

भेजने वाले

का पता

Sender's
Address**KNS LAW CHAMBERS**

17/7 Vidvodaya.

1st Cross Street, T. Nagar,

Chennai - 600 017

पिन / PIN

--	--	--	--	--	--

प्राप्ति-स्वीकृति (रसीद) ACKNOWLEDGEMENT

★ एक रजिस्ट्री बीमा पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ

★ Received a Registered Insured Letter/Postcard/Parcel/Parcel

★ पाने वाले का नाम

★ Addressed to (Name)

★ बीमा का मूल्य (रुपयों में)

★ Insured for Rupees

वितरण की तारीख/Date of delivery.....

★ अनावश्यक को काट दिया जाए।

★ Score out the matter not required.

★ केवल बीमा वस्तुओं के लिए।

★ For Insured article only.

The public information officer,
Greater Chennai Corporation,
Ripon Building, Chennai - 600 005.



पाने वाले के हस्ताक्षर/Signature of addressee

9/21/24, 4:58 PM

KNS Law Chambers Mail - Serving Original Application to be filed before Hon'ble NGT (SZ)



Office - KNS Law Chambers <office@knslawchambers.com>

Serving Original Application to be filed before Hon'ble NGT (SZ)

1 message

Office - KNS Law Chambers <office@knslawchambers.com>

21 September 2024 at 16:43

To: ceocmda@tn.gov.in, ctcpn@tn.gov.in, grievance@tnpcb.gov.in, commissioner@chennaicorporation.gov.in

Dear Sir/Madam,

 NGT OA 20092024.pdf

—
Regards,
KNS Law Chambers.

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National Green Tribunal

Case Title	S P Surendranath Karthik Vs. CHENNAI METROPOLITAN DEVELOPMENT AUTHORITY
Payee Name	S P Surendranath Karthik
Case Type	Original Application
Filing No.	3305118005572024
Transaction id	3300550159262024
Payment Date	2024-09-21 00:00:00.0
Amount	1295 Rs.
Status	SUCCESS



Office - KNS Law Chambers <office@knslawchambers.com>

Serving AMENDED Original Application in O.A. No.276 of 2024 filed before Hon'ble NGT (SZ)

1 message

Office - KNS Law Chambers <office@knslawchambers.com>

4 October 2025 at 17:19

To: ceocmda@tn.gov.in, ctcpn@tn.gov.in, grievance@tnpcb.gov.in, commissioner@chennaicorporation.gov.in, gpsirukalathur02-tn@gov.in, bdoknr.tnkpm@nic.in, gpagamthen-tn@gov.in, agaramthenpanchayat@gmail.com, bdoktr.tnkpm@nic.in, muthaiah.kvb@gmail.com, info@vallimayilproperties.com, sathyanarayanan@hansaestates.com, sales@hansaestates.com, sales@spdhomes.com, customersupport@urbantree.in, shreyinfraproject@gmail.com, vishwakvaluehomes@gmail.com, info@vishwakproperties.in, svmbdo.tntlr@nic.in, pmebdo.tntlr@nic.in, kogila Vardhani <bdomou.tnkpm@nic.in>, ruralsec@tn.gov.in, mawssec@tn.gov.in, ssjtnpcb@gmail.com, shanmuganathan@outlook.com

Dear Sir/Madam,

Please find attached the copy of the AMENDED Original Application in O.A. No.276 of 2024, amended vide order dated 17.07.2025 in **I.A. No.152 of 2024, I.A. No.09 of 2025 & I.A. No.48 of 2025**, filed before the Hon'ble National Green Tribunal (SZ). Kindly acknowledge the receipt of the same.

Regards,

KNS Law Chambers.



NGT OA 276 WIT NUM VERSION.pdf